DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

DRAFT MINUTES OF THE NORMS COMMITTEE-II
MEETING No. 14/81-ALC2/2018 DATED 13.03.2019

Please Note

i. For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in

ii. In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/ Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned applicant/company may go through the same and respond accordingly.

iii. Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned applicant/company and may be responded accordingly.

iv. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.

v. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. 14/81 of Norms Committee-II for the year 2018-19 scheduled on 13.03.2019 and held on 14.03.2019 under the Chairmanship of Shri R.P. Goyal, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1.	Shri K.S. Sodhi, AD(ME)	MSME
2.	Shri V.C. Agarwal, Consultant (TEC-3)	DGFT
3.	Shri Shaish Kumar, Consultant (TEC-1)	DGFT
4.	Shri Shobhit Gupta, Dy. DGFT	DGFT
5.	Shri Chandrakanth Reddy Mallu, Assistant DGFT	DGFT

1. Minutes of Meeting No.10/81 dated 16.01.2019 and Meeting No.11/81 dated 30.01.2019 were circulated amongst the members. No comments have been received from any member on such minutes. Therefore, these minutes are unanimously approved.
2. Minutes of the cases discussed in the meeting are as below:-

SHOBHIT GUPTA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

MEETING NUMBER: 14/81-ALC2/2018 **MEETING DATE:** 13.03.2019

1	**Case No.: 38/14/81-ALC2/2018**	Party Name: EFD INDUCTION PRIVATE LIMITED,	Meet No/Date:14/81-ALC2/2018 13.03.2019	**Deferred**
	HQ File :01/81/050/00756/AM19/	RLA File :07/24/040/00009/AM16/	Lic.No/Date:0710108235 20.05.2015	
	Decision: The Committee considered the case as per agenda and noted that comments from MSME have been received but the hard copy of application has not yet been received from the firm and concerned RA. However, an email has been sent to concerned RA and the firm on 12.03.2019 to furnish complete set of application. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

2	**Case No.: 308/14/81-ALC2/2018**	Party Name: EFD INDUCTION PRIVATE LIMITED,	Meet No/Date: 14/81-ALC2/2018 13.03.2019	**Deferred**
	HQ File :01/81/050/01026/AM19/	RLA File :07/24/040/00008/AM16/	Lic.No/Date:0710108236 20.05.2015	
	Decision: The Committee considered the case as per agenda and noted that the case has been referred to MSME for examination of the case. However, no comments have been received yet. The Committee decided to wait for comments. The case stands deferred.			

3	**Case No.: 9/14/81-ALC2/2018**	Party Name: EFD INDUCTION PRIVATE LIMITED,	Meet No/Date: 14/81-ALC2/2018 13.03.2019	**Approved**
	HQ File :01/81/050/00757/AM19/	RLA File :07/24/040/00066/AM16/	Lic.No/Date:0710108299 02.06.2015	
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms for the above AA as per **General Note-4** on the recommendation of representative of MSME. RA concerned may take suitable consequential action accordingly.			

4	**Case No.: 327/14/81-ALC2/2018**	Party Name: EFD INDUCTION PRIVATE LIMITED,	Meet No/Date: 14/81-ALC2/2018 13.03.2019	Deferred
	HQ File :01/81/050/01045/AM19/	RLA File :07/24/040/00194/AM16/	Lic.No/Date:0710108865 09.10.2015	
	Decision: The Committee considered the case as per agenda and noted that the case has been referred to MSME for examination of the case. However, no comments have been received yet. The Committee decided to wait for comments.			

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	The case stands deferred.

5	**Case No.: 376/14/81-ALC2/2018**	Party Name: EFD INDUCTION PRIVATE LIMITED,	Meet No/Date: 14/81-ALC2/2018 13.03.2019	Deferred
	HQ File :01/81/050/01094/AM19/	RLA File :07/24/040/00293/AM16/	Lic.No/Date:0710109158 11.12.2015	
	Decision: The Committee considered the case as per agenda and noted that the case has been referred to MSME for examination of the case. However, no comments have been received yet. The Committee decided to wait for comments. The case stands deferred.			

6	**Case No.: 41/8/81-ALC2/2018**	Party Name: LM WIND POWER BLADES (INDIA) PVT. LTD.	Meet No/Date: 14/81-ALC2/2018 13.03.2019	Deferred
	HQ File :01/81/050/00423/AM19/	RLA File :07/24/040/00400/AM16/	Lic.No/Date:0710109505 10.03.2016	
	Decision: The Committee considered the case as per agenda and noted that as per recommendation of Consultant (TEC-1) has asked for following information where export product in rotor blade: 1. Net content of FRP in Export Product. 2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product. 3. Net weight of Pultrusions, plate and metal parts. 4. Net weight of Export Product. 5. Value of consumables. 6. Sl. No. 5 and 11 of the Standard Deficiency Format. It is observed that firm has responded to DL in few cases, Consultant (TEC-1) found DL responses to be deficient due to the following reasons: 1. One of the wastages indicated is nature/material wastage, which is not clear. 2. Wastage of various raw material indicated in different applications are different. 3. Production/Consumption data duly certified by Central Excise/GST authorities. Given there are many cases pending for ratification Committee decided to call the applicant for personal hearing to explain the case addressing all deficiencies mentioned above. The case stands deferred.			

7	**Case No.: 42/8/81-ALC2/2018**	Party Name: LM WIND POWER BLADES (INDIA) PVT. LTD.	Meet No/Date: 14/81-ALC2/2018 13.03.2019	Deferred
	HQ File :01/81/050/00424/AM19/	RLA File :07/24/040/00406/AM16/	Lic.No/Date:0710109567 24.03.2016	

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Decision: The Committee considered the case as per agenda and noted that as per recommendation of Consultant (TEC-1) has asked for following information where export product in rotor blade:

1. Net content of FRP in Export Product.
2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product.
3. Net weight of Pultrusions, plate and metal parts.
4. Net weight of Export Product.
5. Value of consumables.
6. Sl. No. 5 and 11 of the Standard Deficiency Format.

It is observed that firm has responded to DL in few cases, Consultant (TEC-1) found DL responses to be deficient due to the following reasons:

1. One of the wastages indicated is nature/material wastage, which is not clear.
2. Wastage of various raw material indicated in different applications are different.
3. Production/Consumption data duly certified by Central Excise/GST authorities.

Given there are many cases pending for ratification Committee decided to call the applicant for personal hearing to explain the case addressing all deficiencies mentioned above.

The case stands deferred.

8	**Case No.: 16/14/81-ALC2/2018**	Party Name: WIELAND METALS INDIA PRIVATE LTD.	Meet No/Date: 14/81-ALC2/2018 13.03.2019	Approved
	HQ File :01/81/050/00734/AM19/	RLA File :07/24/040/00048/AM17/	Lic.No/Date:0710109853 23.05.2016	

Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as recommended by representative of MSME **with the conditions that the composition & thickness of Brass Strip Coil should match in export & import** :

Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	74092100	Brass Strip Coil 0.400 MM	1.01 Kg/Kg content in the export product
2	74092100	Brass Strip Coil 0.500 MM	1.01 Kg/Kg content in the export product
3	74092100	Brass Strip Coil 0.600 MM	1.01 Kg/Kg content in the export product
4	74092100	Brass Strip Coil 0.640 MM	1.01 Kg/Kg content in the export product
5	74092100	Brass Strip Coil 0.800 MM	1.01 Kg/Kg content in the export product
6	74092100	Brass Strip Coil 0.800 MM	1.01 Kg/Kg content in the export product

RA concerned may take suitable consequential action accordingly.

9	**Case No.: 69/8/81-ALC2/2018**	Party Name: LM WIND POWER BLADES [INDIA] PVT. LTD.	Meet No/Date: 14/81-ALC2/2018 13.03.2019	Deferred
	HQ File :01/81/050/00451/AM19/	RLA File :07/24/040/00101/AM17/	Lic.No/Date:0710110119 19.07.2016	

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Decision: The Committee considered the case as per agenda and noted that as per recommendation of Consultant (TEC-1) has asked for following information where export product in rotor blade:

1. Net content of FRP in Export Product.
2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product.
3. Net weight of Pultrusions, plate and metal parts.
4. Net weight of Export Product.
5. Value of consumables.
6. Sl. No. 5 and 11 of the Standard Deficiency Format.

It is observed that firm has responded to DL in few cases, Consultant (TEC-1) found DL responses to be deficient due to the following reasons:

1. One of the wastages indicated is nature/material wastage, which is not clear.
2. Wastage of various raw material indicated in different applications are different.
3. Production/Consumption data duly certified by Central Excise/GST authorities.

Given there are many cases pending for ratification Committee decided to call the applicant for personal hearing to explain the case addressing all deficiencies mentioned above.

The case stands deferred.

10	**Case No.: 59/8/81-ALC2/2018**	Party Name: LM WIND POWER BLADES (INDIA) PVT. LTD.	Meet No/Date: 14/81-ALC2/2018 13.03.2019	**Deferred**
	HQ File :01/81/050/00441/AM19/	RLA File :07/24/040/00107/AM17/	Lic.No/Date:0710110158 27.07.2016	

Decision: The Committee considered the case as per agenda and noted that as per recommendation of Consultant (TEC-1) has asked for following information where export product in rotor blade:

1. Net content of FRP in Export Product.
2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product.
3. Net weight of Pultrusions, plate and metal parts.
4. Net weight of Export Product.
5. Value of consumables.
6. Sl. No. 5 and 11 of the Standard Deficiency Format.

It is observed that firm has responded to DL in few cases, Consultant (TEC-1) found DL responses to be deficient due to the following reasons:

1. One of the wastages indicated is nature/material wastage, which is not clear.
2. Wastage of various raw material indicated in different applications are different.
3. Production/Consumption data duly certified by Central Excise/GST authorities.

Given there are many cases pending for ratification Committee decided to call the applicant for personal hearing to explain the case addressing all deficiencies mentioned above.

The case stands deferred.

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Case No.: 158/14/81-ALC2/2018	Party Name: WIELAND METALS INDIA PRIVATE LTD.	Meet No/Date: 14/81-ALC2/2018 13.03.2019	Approved
HQ File :01/81/050/00876/AM19/	RLA File :07/24/040/00197/AM17/	Lic.No/Date:0710110386 07.09.2016	

11 **Decision:** The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as recommended by representative of MSME **with the conditions that the composition & thickness of Brass Strip Coil should match in export & import** :

Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	74092100	Brass Strip Coil 0.640 MM	1.01 Kg/Kg content in the export product
2	74092100	Brass Strip Coil 0.400 MM	1.01 Kg/Kg content in the export product
3	74092100	Brass Strip Coil 0.800 MM	1.01 Kg/Kg content in the export product
4	74092100	Brass Strip Coil 0.600 MM	1.01 Kg/Kg content in the export product
5	74092100	Phosphor Bronze Strip Coil 0.300 MM	1.01 Kg/Kg content in the export product
6	74092100	Brass Strip Coil 0.640 MM	1.01 Kg/Kg content in the export product

RA concerned may take suitable consequential action accordingly.

Case No.: 93/8/81-ALC2/2018	Party Name: LM WIND POWER BLADES (INDIA) PVT. LTD.	Meet No/Date: 14/81-ALC2/2018 13.03.2019	Deferred
HQ File :01/81/050/00475/AM19/	RLA File :07/24/040/00205/AM17/	Lic.No/Date:0710110653 16.11.2016	

12 **Decision:** The Committee considered the case as per agenda and noted that as per recommendation of Consultant (TEC-1) has asked for following information where export product in rotor blade:

1. Net content of FRP in Export Product.
2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product.
3. Net weight of Pultrusions, plate and metal parts.
4. Net weight of Export Product.
5. Value of consumables.
6. Sl. No. 5 and 11 of the Standard Deficiency Format.

It is observed that firm has responded to DL in few cases, Consultant (TEC-1) found DL responses to be deficient due to the following reasons:

1. One of the wastages indicated is nature/material wastage, which is not clear.
2. Wastage of various raw material indicated in different applications are different.
3. Production/Consumption data duly certified by Central Excise/GST authorities.

Given there are many cases pending for ratification Committee decided to call the applicant for personal hearing to explain the case addressing all deficiencies mentioned above.

The case stands deferred.

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13	**Case No.: 346/14/81-ALC2/2018**	Party Name: WIELAND METALS INDIA PRIVATE LTD.	Meet No/Date: 14/81-ALC2/2018 13.03.2019	Approved
	HQ File :01/81/050/01064/AM19/	RLA File :07/24/040/00323/AM17/	Lic.No/Date:0710110935 09.01.2017	

Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as recommended by representative of MSME **with the conditions that the composition & thickness of Brass Strip Coil should match in export & import** :

Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	74092100	Brass Strip Coil 0.640 MM	1.01 Kg/Kg content in the export product
2	74092100	Brass Strip Coil 0.640 MM	1.01 Kg/Kg content in the export product
3	74092100	Brass Strip Coil 0.400 MM	1.01 Kg/Kg content in the export product
4	74092100	Brass Strip Coil 0.800 MM	1.01 Kg/Kg content in the export product
5	74092100	Brass Strip Coil 0.800 MM	1.01 Kg/Kg content in the export product
6	74092100	Brass Strip Coil 0.600 MM	1.01 Kg/Kg content in the export product
7	74092100	Brass Strip Coil 0.640 MM	1.01 Kg/Kg content in the export product
8	74092100	Brass Strip Coil 0.500 mm	1.01 Kg/Kg content in the export product

RA concerned may take suitable consequential action accordingly.

14	**Case No.: 38/8/81-ALC2/2018**	Party Name: LM WIND POWER BLADES (INDIA) PVT. LTD.	Meet No/Date: 14/81-ALC2/2018 13.03.2019	Deferred
	HQ File :01/81/050/00420/AM19/	RLA File :07/24/040/00327/AM17/	Lic.No/Date:0710111037 31.01.2017	

Decision: The Committee considered the case as per agenda and noted that as per recommendation of Consultant (TEC-1) has asked for following information where export product in rotor blade:

1. Net content of FRP in Export Product.
2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product.
3. Net weight of Pultrusions, plate and metal parts.
4. Net weight of Export Product.
5. Value of consumables.
6. Sl. No. 5 and 11 of the Standard Deficiency Format.

It is observed that firm has responded to DL in few cases, Consultant (TEC-1) found DL responses to be deficient due to the following reasons:

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1. One of the wastages indicated is nature/material wastage, which is not clear.
2. Wastage of various raw material indicated in different applications are different.
3. Production/Consumption data duly certified by Central Excise/GST authorities.

Given there are many cases pending for ratification Committee decided to call the applicant for personal hearing to explain the case addressing all deficiencies mentioned above.

The case stands deferred.

15	**Case No.: 39/8/81-ALC2/2018**	Party Name: LM WIND POWER BLADES (INDIA) PVT. LTD.	Meet No/Date: 14/81-ALC2/2018 13.03.2019	Deferred
	HQ File :01/81/050/00421/AM19/	RLA File :07/24/040/00314/AM17/	Lic.No/Date:0710111067 02.02.2017	

Decision: The Committee considered the case as per agenda and noted that as per recommendation of Consultant (TEC-1) has asked for following information where export product in rotor blade:

1. Net content of FRP in Export Product.
2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product.
3. Net weight of Pultrusions, plate and metal parts.
4. Net weight of Export Product.
5. Value of consumables.
6. Sl. No. 5 and 11 of the Standard Deficiency Format.

It is observed that firm has responded to DL in few cases, Consultant (TEC-1) found DL responses to be deficient due to the following reasons:

1. One of the wastages indicated is nature/material wastage, which is not clear.
2. Wastage of various raw material indicated in different applications are different.
3. Production/Consumption data duly certified by Central Excise/GST authorities.

Given there are many cases pending for ratification Committee decided to call the applicant for personal hearing to explain the case addressing all deficiencies mentioned above.

The case stands deferred.

16	**Case No.: 350/14/81-ALC2/2018**	Party Name: EFD INDUCTION PRIVATE LIMITED,	Meet No/Date: 14/81-ALC2/2018 13.03.2019	Deferred
	HQ File :01/81/050/01068/AM19/	RLA File :07/24/040/00350/AM17/	Lic.No/Date:0710111115 10.02.2017	

Decision: The Committee considered the case as per agenda and noted that the case has been referred to MSME for examination of the case. However, no comments have been received yet. The Committee decided to wait for comments.

The case stands deferred.

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17	**Case No.: 356/14/81-ALC2/2018**	Party Name: WIELAND METALS INDIA PRIVATE LTD.	Meet No/Date: 14/81-ALC2/2018 13.03.2019	Approved
	HQ File :01/81/050/01074/AM19/	RLA File :07/24/040/00391/AM17/	Lic.No/Date:0710111245 07.03.2017	

Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as recommended by representative of MSME **with the conditions that the composition & thickness of Brass/Bronze Strip Coil should match in export & import** :

Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	74092100	Brass Strip Coil 0.400 MM	1.01 Kg/Kg content in the export product
2	74092100	Brass Strip Coil 0.400 MM	1.01 Kg/Kg content in the export product
3	74092100	Brass Strip Coil 0.640 MM	1.01 Kg/Kg content in the export product
4	74092100	Brass Strip Coil 0.640 MM	1.01 Kg/Kg content in the export product
5	74092100	Brass Strip Coil 0.800 MM	1.01 Kg/Kg content in the export product
6	74092100	Brass Strip Coil 0.800 MM	1.01 Kg/Kg content in the export product
7	74092100	Brass Strip Coil 0.800 MM	1.01 Kg/Kg content in the export product
8	74092100	Brass Strip Coil 0.600 MM	1.01 Kg/Kg content in the export product
9	74092100	Brass Strip Coil 0.600 MM	1.01 Kg/Kg content in the export product
10	74092100	Brass Strip Coil 0.500 mm	1.01 Kg/Kg content in the export product
11	74092100	Brass Strip Coil 0.500 mm	1.01 Kg/Kg content in the export product
12	74093100	Phosphor Bronze Strip Coil 0.300 MM	1.01 Kg/Kg content in the export product

RA concerned may take suitable consequential action accordingly.

18	**Case No.: 50/14/81-ALC2/2018**	Party Name: EFD INDUCTION PRIVATE LIMITED	Meet No/Date: 14/81-ALC2/2018 13.03.2019	Deferred
	HQ File :01/81/050/00768/AM19/	RLA File :07/24/040/00050/AM18/	Lic.No/Date:0710111641 23.05.2017	

Decision: The Committee considered the case as per agenda and noted that the application was sent to MSME on 08.03.2019 for examination of the case. However, comments are yet to be received. The Committee decided to wait for comments.

The case stands deferred.

19	**Case No.: 51/14/81-ALC2/2018**	Party Name: HASTALLOY INDIA LIMITED	Meet No/Date: 14/81-ALC2/2018 13.03.2019	Deferred
	HQ File :01/81/050/00769/AM19/	RLA File :26/24/040/00005/AM18/	Lic.No/Date:2610012798 26.05.2017	

Decision: The Committee considered the case as per agenda and noted that the application was sent to DPIIT on 06.03.2019 for examination of the case. However, comments are yet to be received. The Committee decided to wait for comments.

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The case stands deferred.

20	**Case No.: 52/14/81-ALC2/2018**	Party Name: EFD INDUCTION PRIVATE LIMITED	Meet No/Date: 14/81-ALC2/2018 13.03.2019	Deferred
	HQ File :01/81/050/00770/AM19/	RLA File :07/24/040/00073/AM18/	Lic.No/Date:0710111689 30.05.2017	

Decision: The Committee considered the case as per agenda and noted that the application was sent to MSME on 08.03.2019 for examination of the case. However, comments are yet to be received. The Committee decided to wait for comments.

The case stands deferred.

21	**Case No.: 54/14/81-ALC2/2018**	Party Name: WIELAND METALS INDIA PRIVATE LTD. .,	Meet No/Date: 14/81-ALC2/2018 13.03.2019	Approved
	HQ File :01/81/050/00772/AM19/	RLA File :07/24/040/00071/AM18/	Lic.No/Date:0710111712 06.06.2017	

Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as recommended by representative of MSME **with the conditions that the composition & thickness of Brass Strip Coil should match in export & import** :

Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	74092100	Brass Strip Coil 0.400 MM	1.01 Kg/Kg content in the export product
2	74092100	Brass Strip Coil 0.640 MM	1.01 Kg/Kg content in the export product
3	74092100	Brass Strip Coil 0.800 MM	1.01 Kg/Kg content in the export product
4	74092100	Brass Strip Coil 0.800 MM	1.01 Kg/Kg content in the export product
5	74092100	Brass Strip Coil 0.600 MM	1.01 Kg/Kg content in the export product
6	74092100	Brass Strip Coil 0.500 MM	1.01 Kg/Kg content in the export product

RA concerned may take suitable consequential action accordingly.

22	**Case No.: 154/14/81-ALC2/2018**	Party Name: RAJGURU ENTERPRISES PVT. LTD.	Meet No/Date: 14/81-ALC2/2018 13.03.2019	Approved
	HQ File :01/81/050/00872/AM19/	RLA File :03/95/040/00202/AM18/	Lic.No/Date:0310813798 07.06.2017	

Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc

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norms as per recommendation of Consultant (TEC-3) and representative of MSME **with the condition that the grade & thickness of steel should match in export & import:**

ITCHS Code	Export item	Quantity	ITCHS Code	Import Item	Recommended Quantity
73239390	Cold Rolled Stainless Steel Utensils Grade 201 (other than Rectangular / Square Shape-Non Magnetic)	68500.000 Kg	72193490	Cold Rolled Stainless Steel **sheet** Coil 201 Grade (Non-Magnetic Thickness more than 0.5 mm and less than 1mm)	10% wastage allowed from coil stage
			72193590	Cold Rolled Stainless steel **sheet** coil 201 Grade (Non -magnetic (Thickness below 0.5mm)	10% wastage allowed from coil stage

Note: The word 'sheet' may be added in the description of import products.

RA concerned may take suitable consequential action accordingly.

	Case No.: 56/14/81-ALC2/2018	Party Name: ARMOR PLAST LTD.	Meet No/Date: 14/81-ALC2/2018 13.03.2019	Deferred
	HQ File :01/81/050/00774/AM19/	RLA File :07/24/040/00094/AM18/	Lic.No/Date:0710111799 21.06.2017	
23	**Decision:** The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per recommendation of Consultant (TEC-1) and representative of MSME: 1. Sl. No. 2, 3, 4, 5, 11 & 15 of the Standard Deficiency Format. The case stands deferred.			

	Case No.: 60/8/81-ALC2/2018	Party Name: LM WIND POWER BLADES [INDIA] PVT. LTD.	Meet No/Date: 14/81-ALC2/2018 13.03.2019	Deferred
	HQ File :01/81/050/00442/AM19/	RLA File :07/24/040/00091/AM18/	Lic.No/Date:0710111859 05.07.2017	
24	**Decision:** The Committee considered the case as per agenda and noted that as per recommendation of Consultant (TEC-1) has asked for following information where export product in rotor blade: 1. Net content of FRP in Export Product. 2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product. 3. Net weight of Pultrusions, plate and metal parts. 4. Net weight of Export Product. 5. Value of consumables.			

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6. Sl. No. 5 and 11 of the Standard Deficiency Format.

It is observed that firm has responded to DL in few cases, Consultant (TEC-1) found DL responses to be deficient due to the following reasons:

1. One of the wastages indicated is nature/material wastage, which is not clear.
2. Wastage of various raw material indicated in different applications are different.
3. Production/Consumption data duly certified by Central Excise/GST authorities.

Given there are many cases pending for ratification Committee decided to call the applicant for personal hearing to explain the case addressing all deficiencies mentioned above.

The case stands deferred.

25	**Case No.: 84/8/81-ALC2/2018**	Party Name: LM WIND POWER BLADES [INDIA] PVT. LTD.	Meet No/Date: 14/81-ALC2/2018 13.03.2019	Deferred
	HQ File :01/81/050/00466/AM19/	RLA File :07/24/040/00125/AM18/	Lic.No/Date:0710111965 03.08.2017	

Decision: The Committee considered the case as per agenda and noted that as per recommendation of Consultant (TEC-1) has asked for following information where export product in rotor blade:

1. Net content of FRP in Export Product.
2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product.
3. Net weight of Pultrusions, plate and metal parts.
4. Net weight of Export Product.
5. Value of consumables.
6. Sl. No. 5 and 11 of the Standard Deficiency Format.

It is observed that firm has responded to DL in few cases, Consultant (TEC-1) found DL responses to be deficient due to the following reasons:

1. One of the wastages indicated is nature/material wastage, which is not clear.
2. Wastage of various raw material indicated in different applications are different.
3. Production/Consumption data duly certified by Central Excise/GST authorities.

Given there are many cases pending for ratification Committee decided to call the applicant for personal hearing to explain the case addressing all deficiencies mentioned above.

The case stands deferred.

26	**Case No.: 61/14/81-ALC2/2018**	Party Name: ARMOR PLAST LTD.,	Meet No/Date: 14/81-ALC2/2018 13.03.2019	Deferred
	HQ File :01/81/050/00779/AM19/	RLA File :07/24/040/00136/AM18/	Lic.No/Date:0710112024 16.08.2017	

Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per recommendation of Consultant (TEC-1) and representative of

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MSME:

1. Sl. No. 2, 3, 4, 5, 11 & 15 of the Standard Deficiency Format.

The case stands deferred.

27	**Case No.: 135/14/81-ALC2/2018**	Party Name: EFD INDUCTION PRIVATE LIMITED,	Meet No/Date: 14/81-ALC2/2018 13.03.2019	Deferred
	HQ File :01/81/050/00853/AM19/	RLA File :07/24/040/00160/AM18/	Lic.No/Date:0710112084 04.09.2017	

Decision: The Committee considered the case as per agenda and noted that the case has been referred to MSME for examination of the case. However, no comments have been received yet. The Committee decided to wait for comments.

The case stands deferred.

28	**Case No.: 136/14/81-ALC2/2018**	Party Name: EFD INDUCTION PRIVATE LIMITED,	Meet No/Date: 14/81-ALC2/2018 13.03.2019	Deferred
	HQ File :01/81/050/00854/AM19/	RLA File :07/24/040/00161/AM18/	Lic.No/Date:0710112085 04.09.2017	

Decision: The Committee considered the case as per agenda and noted that the case has been referred to MSME for examination of the case. However, no comments have been received yet. The Committee decided to wait for comments.

The case stands deferred.

29	**Case No.: 160/14/81-ALC2/2018**	Party Name: WIELAND METALS INDIA PRIVATE LTD.	Meet No/Date: 14/81-ALC2/2018 13.03.2019	Approved
	HQ File :01/81/050/00878/AM19/	RLA File :07/24/040/00203/AM18/	Lic.No/Date:0710112301 24.10.2017	

Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as recommended by representative of MSME **with the conditions that the composition & thickness of Brass/Bronze Strip Coil should match in export & import** :

Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	74092100	Brass Strip Coil 0.400 MM	1.01 Kg/Kg content in the export product
2	74092100	Brass Strip Coil 0.800 MM	1.01 Kg/Kg content in the export product
3	74092100	Brass Strip Coil 0.640 MM	1.01 Kg/Kg content in the export product
4	74093100	Phosphor Bronze Strip	1.01 Kg/Kg content in the export product

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		Coil 0.500 MM	
5	74093100	Phosphor Bronze Strip Coil 0.400 MM	1.01 Kg/Kg content in the export product
6	74093100	Phosphor Bronze Strip Coil 0.300 MM	1.01 Kg/Kg content in the export product
7	74092100	Brass Strip Coil 0.600 MM	1.01 Kg/Kg content in the export product
8	74092100	Brass Strip Coil 1.200 MM	1.01 Kg/Kg content in the export product
9	74092100	Brass Strip Coil 0.600 MM	1.01 Kg/Kg content in the export product

RA concerned may take suitable consequential action accordingly.

30	**Case No.: 83/8/81-ALC2/2018**	Party Name: LM WIND POWER BLADES [INDIA] PVT. LTD.	Meet No/Date: 14/81-ALC2/2018 13.03.2019	Deferred
	HQ File :01/81/050/00465/AM19/	RLA File :07/24/040/00153/AM18/	Lic.No/Date:0710112320 27.10.2017	

Decision: The Committee considered the case as per agenda and noted that as per recommendation of Consultant (TEC-1) has asked for following information where export product in rotor blade:

1. Net content of FRP in Export Product.
2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product.
3. Net weight of Pultrusions, plate and metal parts.
4. Net weight of Export Product.
5. Value of consumables.
6. Sl. No. 5 and 11 of the Standard Deficiency Format.

It is observed that firm has responded to DL in few cases, Consultant (TEC-1) found DL responses to be deficient due to the following reasons:

1. One of the wastages indicated is nature/material wastage, which is not clear.
2. Wastage of various raw material indicated in different applications are different.
3. Production/Consumption data duly certified by Central Excise/GST authorities.

Given there are many cases pending for ratification Committee decided to call the applicant for personal hearing to explain the case addressing all deficiencies mentioned above.

The case stands deferred.

31	**Case No.: 92/8/81-ALC2/2018**	Party Name: LM WIND POWER BLADES [INDIA] PVT. LTD.	Meet No/Date: 14/81-ALC2/2018 13.03.2019	Deferred
	HQ File :01/81/050/00474/AM19/	RLA File :07/24/040/00220/AM18/	Lic.No/Date:0710112408 14.11.2017	

Decision: The Committee considered the case as per agenda and noted that as per recommendation of

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Consultant (TEC-1) has asked for following information where export product in rotor blade:

1. Net content of FRP in Export Product.
2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product.
3. Net weight of Pultrusions, plate and metal parts.
4. Net weight of Export Product.
5. Value of consumables.
6. Sl. No. 5 and 11 of the Standard Deficiency Format.

It is observed that firm has responded to DL in few cases, Consultant (TEC-1) found DL responses to be deficient due to the following reasons:

1. One of the wastages indicated is nature/material wastage, which is not clear.
2. Wastage of various raw material indicated in different applications are different.
3. Production/Consumption data duly certified by Central Excise/GST authorities.

Given there are many cases pending for ratification Committee decided to call the applicant for personal hearing to explain the case addressing all deficiencies mentioned above.

The case stands deferred.

32	**Case No.: 91/8/81-ALC2/2018**	Party Name: LM WIND POWER BLADES (INDIA) PVT. LTD.	Meet No/Date: 14/81-ALC2/2018 13.03.2019	Deferred
	HQ File :01/81/050/00473/AM19/	RLA File :07/24/040/00230/AM18/	Lic.No/Date:0710112465 27.11.2017	

Decision: The Committee considered the case as per agenda and noted that as per recommendation of Consultant (TEC-1) has asked for following information where export product in rotor blade:

1. Net content of FRP in Export Product.
2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product.
3. Net weight of Pultrusions, plate and metal parts.
4. Net weight of Export Product.
5. Value of consumables.
6. Sl. No. 5 and 11 of the Standard Deficiency Format.

It is observed that firm has responded to DL in few cases, Consultant (TEC-1) found DL responses to be deficient due to the following reasons:

1. One of the wastages indicated is nature/material wastage, which is not clear.
2. Wastage of various raw material indicated in different applications are different.
3. Production/Consumption data duly certified by Central Excise/GST authorities.

Given there are many cases pending for ratification Committee decided to call the applicant for personal hearing to explain the case addressing all deficiencies mentioned above.

The case stands deferred.

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33	**Case No.: 188/14/81-ALC2/2018**	Party Name: EFD INDUCTION PRIVATE LIMITED,	Meet No/Date: 14/81-ALC2/2018 13.03.2019	Deferred
	HQ File :01/81/050/00906/AM19/	RLA File :07/24/040/00249/AM18/	Lic.No/Date:0710112540 14.12.2017	
	Decision: The Committee considered the case as per agenda and noted that the application was sent to MSME on 07.03.2019 for examination of the case. However, comments are yet to be received. The Committee decided to refer the case to MeitY for examination. The case stands deferred.			

34	**Case No.: 189/14/81-ALC2/2018**	Party Name: EFD INDUCTION PRIVATE LIMITED,	Meet No/Date: 14/81-ALC2/2018 13.03.2019	Deferred
	HQ File :01/81/050/00907/AM19/	RLA File :07/24/040/00250/AM18/	Lic.No/Date:0710112537 14.12.2017	
	Decision: The Committee considered the case as per agenda and noted that the application was sent to MSME on 07.03.2019 for examination of the case. However, comments are yet to be received. The Committee decided to wait for comments. The case stands deferred.			

35	**Case No.: 73/14/81-ALC2/2018**	Party Name: ARJAN IMPEX PVT.LTD.	Meet No/Date: 14/81-ALC2/2018 13.03.2019	Approved
	HQ File :01/81/050/00791/AM19/	RLA File :05/23/040/00389/AM18/	Lic.No/Date:0510405262 08.01.2018	

Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as recommended by Consultant (TEC-3) and representative of MSME **with the condition that the grade & thickness of steel should match in export & import:**

ITCHS Code	Export item	Quantity	ITCHS Code	Import item	Recommended Quantity
73239390	TABLE KITCHEN AND OTHER HOUSE HOLD MADE OF STAINLESS STEEL WITH OR WITHOUT HANDEL / LID/ ANTISKID GASKET IRRESPECTIVE OF WHAT MATERIAL THE HANDEL/	150000.000 Kg	72209090	STAINLESS STEEL CIRCLES MAGNETIC/NON MAGNETIC DIA 125 TO 450 mm THICKNESS 0.17mm TO 0.60 mm GRADE 201	1.07 Kg/Kg content in the export product

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	LID/ANTISKID GASKETMAY HAVE BEEN MADE OF DIA 125 TO 450 mm THICKNESS 0.17mm TO 0.60 mm GRADE 201				

RA concerned may take suitable consequential action accordingly.

	Case No.: 352/14/81-ALC2/2018	Party Name: ARMOR PLAST LTD.,	Meet No/Date: 14/81-ALC2/2018 13.03.2019	Deferred
	HQ File :01/81/050/01070/AM19/	RLA File :07/24/040/00295/AM18/	Lic.No/Date:0710112709 19.01.2018	

36 **Decision:** The Committee considered the case as per agenda and noted that hard copy of application has not yet been received. An email dated 12.03.2019 has been sent to concerned RA and the applicant to furnish complete set of application. In the mean time, the Committee decided to seek from the applicant to furnish following information as per recommendation of representative of MSME:

1. Sl. No. 3, 4, 5 & 11 of the Standard Deficiency Format.

The case stands deferred.

	Case No.: 132/14/81-ALC2/2018	Party Name: ASHISH FOILS PVT LTD.	Meet No/Date: 14/81-ALC2/2018 13.03.2019	Approved
	HQ File :01/81/050/00850/AM19/	RLA File :05/23/040/00414/AM18/	Lic.No/Date:0510405415 19.01.2018	

37 **Decision:** The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as recommended by Consultant (TEC-3) and representative of MSME **with the condition that the grade & thickness of steel should match in export & import:**

ITCHS Code	Export item	Quantity	ITCHS Code	Import item	Recommended Quantity
73239390	TABLE, KITCHEN & OTHER HOUSEHOLD ARTICLES MADE OF MAGNETIC STAINLESS STEEL WITH RELEVANT THICKNESS GRADE:410, HAVING NET CONTENT OF 77000.00 KG OF	77000.000 Kg	72209090	MAGNETIC STAINLESS STEEL COLD ROLLED CIRCLES WITH RELEVANT THICKNESS GRADE:410	1.07 Kg/Kg content in the export product

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	STAINESS STEEL				

RA concerned may take suitable consequential action accordingly.

38	**Case No.: 190/14/81-ALC2/2018**	Party Name: EFD INDUCTION PRIVATE LIMITED,	Meet No/Date: 14/81-ALC2/2018 13.03.2019	Deferred
	HQ File :01/81/050/00908/AM19/	RLA File :07/24/040/00255/AM18/	Lic.No/Date:0710112706 19.01.2018	

Decision: The Committee considered the case as per agenda and noted that the application was sent to MSME on 07.03.2019 for examination of the case. However, comments are yet to be received. The Committee decided to refer the case to DoE for examination.

The case stands deferred.

39	**Case No.: 92/5/81-ALC2/2018**	Party Name: PARAM INDUSTRIES	Meet No/Date:14/81-ALC2/2018 13.03.2019	Deferred
	HQ File :01/81/050/00300/AM19/	RLA File :03/95/040/01171/AM18/	Lic.No/Date:0310820310 06.04.2018	

Decision: The Committee considered the case as per agenda and observed that a deficiency letter was sent to the applicant on 18.01.2019 followed by reminder on 13.03.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm.

The case stands deferred.

40	**Case No.: 93/5/81-ALC2/2018**	Party Name: PARAM INDUSTRIES	Meet No/Date: 14/81-ALC2/2018 13.03.2019	Deferred
	HQ File :01/81/050/00301/AM19/	RLA File :03/95/040/01177/AM18/	Lic.No/Date:0310820312 06.04.2018	

Decision: The Committee considered the case as per agenda and observed that a deficiency letter was sent to the applicant on 18.01.2019 followed by reminder on 13.03.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm.

The case stands deferred.

41	**Case No.: 97/5/81-ALC2/2018**	Party Name: PARAM INDUSTRIES	Meet No/Date: 14/81-ALC2/2018 13.03.2019	Deferred
	HQ File :01/81/050/00305/AM19/	RLA File :03/95/040/00042/AM19/	Lic.No/Date:0310820536 19.04.2018	

Decision: The Committee considered the case as per agenda and observed that a deficiency letter was sent to the applicant on 18.01.2019 followed by reminder on 13.03.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm.

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	The case stands deferred.

42	**Case No.: 84/14/81-ALC2/2018**	Party Name: SANEET STEELS	Meet No/Date: 14/81-ALC2/2018 13.03.2019	Approved
	HQ File :01/81/050/00802/AM19/	RLA File :05/24/040/00069/AM19/	Lic.No/Date:0510406371 09.05.2018	

Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as recommended by Consultant (TEC-3) and representative of MSME **with the condition that the grade & thickness of steel should match in export & import:**

ITCHS Code	Export item	Quantity	ITCHS Code	Import item	Recommended Quantity
73239390	TABLE, KITCHEN & OTHER HOUSEHOLD ARTICLES MADE OF STAINLESS STEEL WITH RELEVANT THICKNESS GRADE:201-2B HAVING NET CONTENT OF 102000.00 KG OF STAINLESS STEEL	102000.000 Kg	72199090	COLD ROLLED STAINLESS STEEL CIRCLES WITH RELEVANT THICKNESS GRADE:201-2B	1.07 Kg/Kg content in the export product
73239390	TABLE, KITCHEN & OTHER HOUSEHOLD ARTICLES MADE OF STAINLESS STEEL WITH RELEVANT THICKNESS GRADE:410-BA HAVING NET CONTENT OF 26000.00 KG OF STAINLESS STEEL	26000.000 Kg	72199090	COLD ROLLED STAINLESS STEEL CIRCLES WITH RELEVANT THICKNESS GRADE:410-BA	1.07 Kg/Kg content in the export product

RA concerned may take suitable consequential action accordingly.

43	**Case No.: 55/5/81-ALC2/2018**	Party Name: KEC INTERNATIONAL LTD.	Meet No/Date: 14/81-ALC2/2018 13.03.2019	Deferred

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	HQ File :01/81/050/00263/AM19/	RLA File :03/94/040/00037/AM17/	Lic.No/Date:0310820971 15.05.2018	
	Decision: The Committee considered the case as per agenda and observed that a deficiency letter was sent to the applicant on 18.01.2019 followed by reminder on 13.03.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. The case stands deferred.			

44	**Case No.: 58/5/81-ALC2/2018**	Party Name: KEC INTERNATIONAL LTD.	Meet No/Date: 14/81-ALC2/2018 13.03.2019	Deferred
	HQ File :01/81/050/00266/AM19/	RLA File :03/94/040/00234/AM17/	Lic.No/Date:0310820979 15.05.2018	
	Decision: The Committee considered the case as per agenda and observed that a deficiency letter was sent to the applicant on 18.01.2019 followed by reminder on 13.03.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. The case stands deferred.			

45	**Case No.: 59/5/81-ALC2/2018**	Party Name: KEC INTERNATIONAL LTD.	Meet No/Date: 14/81-ALC2/2018 13.03.2019	Deferred
	HQ File :01/81/050/00267/AM19/	RLA File :03/94/040/01065/AM17/	Lic.No/Date:0310820973 15.05.2018	
	Decision: The Committee considered the case as per agenda and observed that a deficiency letter was sent to the applicant on 18.01.2019 followed by reminder on 13.03.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. The case stands deferred.			

46	**Case No.: 60/5/81-ALC2/2018**	Party Name: KEC INTERNATIONAL LTD.	Meet No/Date: 14/81-ALC2/2018 13.03.2019	Deferred
	HQ File :01/81/050/00268/AM19/	RLA File :03/94/040/01114/AM17/	Lic.No/Date:0310820974 15.05.2018	
	Decision: The Committee considered the case as per agenda and observed that a deficiency letter was sent to the applicant on 18.01.2019 followed by reminder on 13.03.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. The case stands deferred.			

47	**Case No.: 70/5/81-ALC2/2018**	Party Name: KEC INTERNATIONAL LTD.	Meet No/Date: 14/81-ALC2/2018 13.03.2019	Deferred
	HQ File	RLA File	Lic.No/Date:0310820972	

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	:01/81/050/00278/AM19/	:03/94/040/00761/AM17/	15.05.2018	
	Decision: The Committee considered the case as per agenda and observed that a deficiency letter was sent to the applicant on 18.01.2019 followed by reminder on 13.03.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. The case stands deferred.			

48	**Case No.: 71/5/81-ALC2/2018**	Party Name: KEC INTERNATIONAL LTD.	Meet No/Date:14/81-ALC2/2018 13.03.2019	Deferred
	HQ File :01/81/050/00279/AM19/	RLA File :03/94/040/00186/AM18/	Lic.No/Date:0310820997 15.05.2018	
	Decision: The Committee considered the case as per agenda and observed that a deficiency letter was sent to the applicant on 18.01.2019 followed by reminder on 13.03.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. The case stands deferred.			

49	**Case No.: 117/5/81-ALC2/2018**	Party Name: RR KABEL LIMITED	Meet No/Date: 14/81-ALC2/2018 13.03.2019	Deferred
	HQ File :01/81/050/00325/AM19/	RLA File :03/95/040/00065/AM19/	Lic.No/Date:0310820984 15.05.2018	
	Decision: The Committee considered the case as per agenda and decided to send firm's reply dated **14.03.2019** to DPIIT for examination of the case. The case stands deferred.			

50	**Case No.: 145/5/81-ALC2/2018**	Party Name: UM CABLES LTD.	Meet No/Date: 14/81-ALC2/2018 13.03.2019	Deferred
	HQ File :01/81/050/00353/AM19/	RLA File :03/95/040/01124/AM18/	Lic.No/Date:0310820991 15.05.2018	
	Decision: The Committee considered the case as per agenda and noted that application was sent to DoT for the examination of the case on 03.01.2019 followed by reminder on 06.03.2019. However, no comments have been received yet. The Committee decided to remind DoT to expedite the comments. The case stands deferred.			

51	**Case No.: 114/3/81-ALC2/2018**	Party Name: VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date: 14/81-ALC2/2018 13.03.2019	Deferred
	HQ File :01/81/050/00191/AM19/	RLA File :31/83/040/00018/AM19/	Lic.No/Date:3110067051 15.05.2018	
	Decision: The Committee considered the case as per agenda and noted that the firm vide email dated			

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	14.02.2019 informed that reply of D/L has been sent by post. However, no reply has been received yet. Hence, the Committee decided to ask the firm again to submit the response of D/L. The case stands deferred.			

52	**Case No.:** **13/5/81-ALC2/2018**	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date: 14/81-ALC2/2018 13.03.2019	Deferred
	HQ File :01/81/050/00221/AM19/	RLA File :03/94/040/00029/AM19/	Lic.No/Date:0310821015 16.05.2018	
	Decision: The Committee considered the case as per agenda and noted that firm's reply sent to DPIIT on 11.03.2019. However, no comments have been received yet. The Committee decided to wait for comments. The case stands deferred.			

53	**Case No.:** **94/5/81-ALC2/2018**	Party Name: PARAM INDUSTRIES	Meet No/Date: 14/81-ALC2/2018 13.03.2019	Deferred
	HQ File :01/81/050/00302/AM19/	RLA File :03/95/040/00120/AM19/	Lic.No/Date:0310821027 16.05.2018	
	Decision: The Committee considered the case as per agenda and observed that a deficiency letter was sent to the applicant on 18.01.2019 followed by reminder on 13.03.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. The case stands deferred.			

54	**Case No.:** **96/5/81-ALC2/2018**	Party Name: PARAM INDUSTRIES	Meet No/Date: 14/81-ALC2/2018 13.03.2019	Deferred
	HQ File :01/81/050/00304/AM19/	RLA File :03/95/040/00135/AM19/	Lic.No/Date:0310821030 16.05.2018	
	Decision: The Committee considered the case as per agenda and observed that a deficiency letter was sent to the applicant on 18.01.2019 followed by reminder on 13.03.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. The case stands deferred.			

55	**Case No.:** **116/5/81-ALC2/2018**	Party Name: R.R.KABEL LIMITED,	Meet No/Date: 14/81-ALC2/2018 13.03.2019	Deferred
	HQ File :01/81/050/00324/AM19/	RLA File :03/95/040/01011/AM18/	Lic.No/Date:0310821010 16.05.2018	
	Decision: The Committee considered the case as per agenda and observed that a deficiency letter was sent to the applicant on 18.01.2019 followed by reminder on 13.03.2019. However, no reply has been			

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	received yet. Hence, the Committee decided to wait for reply of the firm. The case stands deferred.			

56	**Case No.: 169/14/81-ALC2/2018**	Party Name: EFD INDUCTION PRIVATE LIMITED	Meet No/Date: 14/81-ALC2/2018 13.03.2019	Deferred
	HQ File :01/81/050/00887/AM19/	RLA File :07/24/040/00014/AM19/	Lic.No/Date:0710113298 17.05.2018	
	Decision: The Committee considered the case as per agenda and noted that the application was sent to MSME on 07.03.2019 for examination of the case. However, no comments have been received yet. The Committee decided to refer the case to MeitY for examination. The case stands deferred.			

57	**Case No.: 54/5/81-ALC2/2018**	Party Name: KEC INTERNATIONAL LTD.	Meet No/Date: 14/81-ALC2/2018 13.03.2019	Deferred
	HQ File :01/81/050/00262/AM19/	RLA File :03/94/040/00123/AM17/	Lic.No/Date:0310821060 17.05.2018	
	Decision: The Committee considered the case as per agenda and observed that a deficiency letter was sent to the applicant on 18.01.2019 followed by reminder on 13.03.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. The case stands deferred.			

58	**Case No.: 61/5/81-ALC2/2018**	Party Name: KEC INTERNATIONAL LTD.	Meet No/Date: 14/81-ALC2/2018 13.03.2019	Deferred
	HQ File :01/81/050/00269/AM19/	RLA File :03/94/040/01144/AM17/	Lic.No/Date:0310821055 17.05.2018	
	Decision: The Committee considered the case as per agenda and observed that a deficiency letter was sent to the applicant on 18.01.2019 followed by reminder on 13.03.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. The case stands deferred.			

59	**Case No.: 62/5/81-ALC2/2018**	Party Name: KEC INTERNATIONAL LTD.	Meet No/Date: 14/81-ALC2/2018 13.03.2019	Deferred
	HQ File :01/81/050/00270/AM19/	RLA File :03/94/040/00863/AM17/	Lic.No/Date:0310821056 17.05.2018	
	Decision: The Committee considered the case as per agenda and observed that a deficiency letter was sent to the applicant on 18.01.2019 followed by reminder on 13.03.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm.			

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The case stands deferred.

60	**Case No.: 69/5/81-ALC2/2018**	Party Name: KEC INTERNATIONAL LTD.	Meet No/Date: 14/81-ALC2/2018 13.03.2019	Deferred
	HQ File :01/81/050/00277/AM19/	RLA File :03/94/040/00443/AM17/	Lic.No/Date:0310821053 17.05.2018	

Decision: The Committee considered the case as per agenda and observed that a deficiency letter was sent to the applicant on 18.01.2019 followed by reminder on 13.03.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm.

The case stands deferred.

61	**Case No.: 126/5/81-ALC2/2018**	Party Name: SIEMENS LIMITED	Meet No/Date: 14/81-ALC2/2018 13.03.2019	Deferred
	HQ File :01/81/050/00334/AM19/	RLA File :03/95/040/00094/AM19/	Lic.No/Date:0310821041 17.05.2018	

Decision: The Committee considered the case as per agenda and observed that a deficiency letter was sent to the applicant on 18.01.2019 followed by reminder on 08.03.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm.

The case stands deferred.

62	**Case No.: 88/14/81-ALC2/2018**	Party Name: EKANGA FOIL	Meet No/Date: 14/81-ALC2/2018 13.03.2019	Deferred
	HQ File :01/81/050/00806/AM19/	RLA File :08/24/040/00041/AM19/	Lic.No/Date:0810142642 18.05.2018	

Decision: The Committee considered the case as per agenda and refer the case to Consultant Tech-3 for examination and comments.

The case stands deferred.

63	**Case No.: 57/5/81-ALC2/2018**	Party Name: KEC INTERNATIONAL LTD.	Meet No/Date: 14/81-ALC2/2018 13.03.2019	Deferred
	HQ File :01/81/050/00265/AM19/	RLA File :03/94/040/00990/AM17/	Lic.No/Date:0310821175 23.05.2018	

Decision: The Committee considered the case as per agenda and observed that a deficiency letter was sent to the applicant on 18.01.2019 followed by reminder on 13.03.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm.

The case stands deferred.

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64	**Case No.: 66/5/81-ALC2/2018**	Party Name: KEC INTERNATIONAL LTD.	Meet No/Date: 14/81-ALC2/2018 13.03.2019	Deferred
	HQ File :01/81/050/00274/AM19/	RLA File :03/94/040/00827/AM17/	Lic.No/Date:0310821191 23.05.2018	
	Decision: The Committee considered the case as per agenda and observed that a deficiency letter was sent to the applicant on 18.01.2019 followed by reminder on 13.03.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. The case stands deferred.			

65	**Case No.: 68/5/81-ALC2/2018**	Party Name: KEC INTERNATIONAL LTD.	Meet No/Date:14/81-ALC2/2018 13.03.2019	Deferred
	HQ File :01/81/050/00276/AM19/	RLA File :03/94/040/00085/AM18/	Lic.No/Date:0310821187 23.05.2018	
	Decision: The Committee considered the case as per agenda and observed that a deficiency letter was sent to the applicant on 18.01.2019 followed by reminder on 13.03.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. The case stands deferred.			

66	**Case No.: 268/14/81-ALC2/2018**	Party Name: RR KABEL LIMITED	Meet No/Date: 14/81-ALC2/2018 13.03.2019	Deferred
	HQ File :01/81/050/00986/AM19/	RLA File :03/95/040/01018/AM18/	Lic.No/Date:0310821179 23.05.2018	
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per written comments given by Consultant (TEC-3): 1. Size of Export Product 2. Sl. No. 12 of the Standard Deficiency Format. 3. Specific use of import item No. 3. The case stands deferred.			

67	**Case No.: 75/5/81-ALC2/2018**	Party Name: LM WIND POWER BLADES [INDIA] PVT. LTD.	Meet No/Date: 14/81-ALC2/2018 13.03.2019	Deferred
	HQ File :01/81/050/00283/AM19/	RLA File :07/24/040/00342/AM18/	Lic.No/Date:0710113376 01.06.2018	
	Decision: The Committee considered the case as per agenda and noted that as per recommendation of Consultant (TEC-1) has asked for following information where export product in rotor blade: 1. Net content of FRP in Export Product.			

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2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product.
3. Net weight of Pultrusions, plate and metal parts.
4. Net weight of Export Product.
5. Value of consumables.
6. Sl. No. 5 and 11 of the Standard Deficiency Format.

It is observed that firm has responded to DL in few cases, Consultant (TEC-1) found DL responses to be deficient due to the following reasons:

1. One of the wastages indicated is nature/material wastage, which is not clear.
2. Wastage of various raw material indicated in different applications are different.
3. Production/Consumption data duly certified by Central Excise/GST authorities.

Given there are many cases pending for ratification Committee decided to call the applicant for personal hearing to explain the case addressing all deficiencies mentioned above.

The case stands deferred.

68	**Case No.: 74/5/81-ALC2/2018**	Party Name: LM WIND POWER BLADES [INDIA] PVT. LTD.	Meet No/Date: 14/81-ALC2/2018 13.03.2019	Deferred
	HQ File :01/81/050/00282/AM19/	RLA File :07/24/040/00333/AM18/	Lic.No/Date:0710113408 07.06.2018	

Decision: The Committee considered the case as per agenda and noted that as per recommendation of Consultant (TEC-1) has asked for following information where export product in rotor blade:

1. Net content of FRP in Export Product.
2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product.
3. Net weight of Pultrusions, plate and metal parts.
4. Net weight of Export Product.
5. Value of consumables.
6. Sl. No. 5 and 11 of the Standard Deficiency Format.

It is observed that firm has responded to DL in few cases, Consultant (TEC-1) found DL responses to be deficient due to the following reasons:

1. One of the wastages indicated is nature/material wastage, which is not clear.
2. Wastage of various raw material indicated in different applications are different.
3. Production/Consumption data duly certified by Central Excise/GST authorities.

Given there are many cases pending for ratification Committee decided to call the applicant for personal hearing to explain the case addressing all deficiencies mentioned above.

The case stands deferred.

69	**Case No.: 96/14/81-ALC2/2018**	Party Name: KHK PRESSINGS AND FORGING PRIVATE	Meet No/Date: 14/81-ALC2/2018 13.03.2019	**Approved**

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	LIMITED		
HQ File :01/81/050/00814/AM19/	RLA File :56/24/040/00017/AM19/	Lic.No/Date:5610005431 15.06.2018	

Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms on repeat basis of AA no. 5610005296 dated 03.01.2018 approved in Meeting No. 12 dated 13.02.2019 **with the conditions that the Grade, thickness and technical specifications of the steel imported and that exported should match:**

ITCHS Code	Export item	Quantity	ITCHS Code	Import item	Recommended Quantity
73084000	SCAFFOLDING GOODS – (i) PRESSED PUTLOG COUPLER (ii) BOARD RETAINER COUPLER (iii) SLEEVE COUPLER (STEEL CLAMPS) (NET WEIGHT OF HOT ROLLED STEEL STRIPS [72083840] 73.500MT)	148.000 M.T	72083840	HOT ROLLED STEEL STRIPS (THICKNESS OF 3MM TO 4.5 MM GRADE S235JR)	82.32 M.T

Note: The three couplers would have same number in the export product.

RA concerned may take suitable consequential action accordingly.

70	**Case No.: 54/8/81-ALC2/2018**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date: 14/81-ALC2/2018 13.03.2019	Deferred
	HQ File :01/81/050/00436/AM19/	RLA File :34/24/040/00089/AM19/	Lic.No/Date:3410044265 19.06.2018	

Decision: The Committee considered the case as per agenda and noted that as per recommendation of Consultant (TEC-1) has asked for following information where export product in rotor blade:

1. Net content of FRP in Export Product.
2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product.
3. Net weight of Pultrusions, plate and metal parts.
4. Net weight of Export Product.
5. Value of consumables.
6. Sl. No. 5 and 11 of the Standard Deficiency Format.

It is observed that firm has responded to DL in few cases, Consultant (TEC-1) found DL responses to be deficient due to the following reasons:

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1. One of the wastages indicated is nature/material wastage, which is not clear.
2. Wastage of various raw material indicated in different applications are different.
3. Production/Consumption data duly certified by Central Excise/GST authorities.

Given there are many cases pending for ratification Committee decided to call the applicant for personal hearing to explain the case addressing all deficiencies mentioned above.

The case stands deferred.

71	**Case No.: 55/8/81-ALC2/2018**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date: 14/81-ALC2/2018 13.03.2019	Deferred
	HQ File :01/81/050/00437/AM19/	RLA File :34/24/040/00090/AM19/	Lic.No/Date:3410044266 19.06.2018	

Decision: The Committee considered the case as per agenda and noted that as per recommendation of Consultant (TEC-1) has asked for following information where export product in rotor blade:

1. Net content of FRP in Export Product.
2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product.
3. Net weight of Pultrusions, plate and metal parts.
4. Net weight of Export Product.
5. Value of consumables.
6. Sl. No. 5 and 11 of the Standard Deficiency Format.

It is observed that firm has responded to DL in few cases, Consultant (TEC-1) found DL responses to be deficient due to the following reasons:

1. One of the wastages indicated is nature/material wastage, which is not clear.
2. Wastage of various raw material indicated in different applications are different.
3. Production/Consumption data duly certified by Central Excise/GST authorities.

Given there are many cases pending for ratification Committee decided to call the applicant for personal hearing to explain the case addressing all deficiencies mentioned above.

The case stands deferred.

72	**Case No.: 71/8/81-ALC2/2018**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date: 14/81-ALC2/2018 13.03.2019	Deferred
	HQ File :01/81/050/00453/AM19/	RLA File :34/24/040/00117/AM19/	Lic.No/Date:3410044297 02.07.2018	

Decision: The Committee considered the case as per agenda and noted that as per recommendation of Consultant (TEC-1) has asked for following information where export product in rotor blade:

1. Net content of FRP in Export Product.
2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product.
3. Net weight of Pultrusions, plate and metal parts.
4. Net weight of Export Product.

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5. Value of consumables.
6. Sl. No. 5 and 11 of the Standard Deficiency Format.

It is observed that firm has responded to DL in few cases, Consultant (TEC-1) found DL responses to be deficient due to the following reasons:

1. One of the wastages indicated is nature/material wastage, which is not clear.
2. Wastage of various raw material indicated in different applications are different.
3. Production/Consumption data duly certified by Central Excise/GST authorities.

Given there are many cases pending for ratification Committee decided to call the applicant for personal hearing to explain the case addressing all deficiencies mentioned above.

The case stands deferred.

73	**Case No.: 74/8/81-ALC2/2018**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date: 14/81-ALC2/2018 13.03.2019	Deferred
	HQ File :01/81/050/00456/AM19/	RLA File :34/24/040/00098/AM19/	Lic.No/Date:3410044296 02.07.2018	

Decision: The Committee considered the case as per agenda and noted that as per recommendation of Consultant (TEC-1) has asked for following information where export product in rotor blade:

1. Net content of FRP in Export Product.
2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product.
3. Net weight of Pultrusions, plate and metal parts.
4. Net weight of Export Product.
5. Value of consumables.
6. Sl. No. 5 and 11 of the Standard Deficiency Format.

It is observed that firm has responded to DL in few cases, Consultant (TEC-1) found DL responses to be deficient due to the following reasons:

1. One of the wastages indicated is nature/material wastage, which is not clear.
2. Wastage of various raw material indicated in different applications are different.
3. Production/Consumption data duly certified by Central Excise/GST authorities.

Given there are many cases pending for ratification Committee decided to call the applicant for personal hearing to explain the case addressing all deficiencies mentioned above.

The case stands deferred.

74	**Case No.: 110/5/81-ALC2/2018**	Party Name: POLYNOVA INDUSTRIES LTD.	Meet No/Date:14/81-ALC2/2018 13.03.2019	Deferred
	HQ File :01/81/050/00318/AM19/	RLA File :03/95/040/00089/AM19/	Lic.No/Date:0310822367 17.07.2018	

Decision: The Committee considered the case as per agenda and observed that a deficiency letter was

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	sent to the applicant on 18.01.2019 followed by reminder on 13.03.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. The case stands deferred.

75	**Case No.: 133/5/81-ALC2/2018**	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date: 14/81-ALC2/2018 13.03.2019	Deferred
	HQ File :01/81/050/00341/AM19/	RLA File :03/95/040/00331/AM19/	Lic.No/Date:0310822348 17.07.2018	
	Decision: The Committee considered the case as per agenda and observed the comments of DPIIT vide their F. No.: P-47011/7/2019-TSW dated 04.01.2019 wherein DPIIT stated the following deficiencies: 1. Import item at Sl. No. 1 is in the form of coil, which is not permitted as per GN-2. 2. The export items at Sl. No. 11 & 12 and the import item at Sl. No. 5 appear to be same. 3. Sl. No. 1 to 5, 10, 11, 12 of the Standard Deficiency Format. 4. The exact use of each import item in the export products. Hence, the Committee decided to seek the firm to furnish above deficiencies for examination of the case. The case stands deferred.			

76	**Case No.: 141/5/81-ALC2/2018**	Party Name: TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date: 14/81-ALC2/2018 13.03.2019	Deferred
	HQ File :01/81/050/00349/AM19/	RLA File :09/24/040/00169/AM19/	Lic.No/Date:0910066469 18.07.2018	
	Decision: The Committee considered the case as per agenda and noted that the firm communicated vide letter dated 14.03.2019 that they are in process of preparation to response to DL and requested for 10 days more to furnish the required information. Hence, the Committee decided to wait for reply of the firm. The case stands deferred.			

77	**Case No.: 142/5/81-ALC2/2018**	Party Name: TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:14/81-ALC2/2018 13.03.2019	Deferred
	HQ File :01/81/050/00350/AM19/	RLA File :09/24/040/00152/AM19/	Lic.No/Date:0910066468 18.07.2018	
	Decision: The Committee considered the case as per agenda and noted that the firm communicated vide letter dated 14.03.2019 that they are in process of preparation to response to DL and requested for 10 days more to furnish the required information. Hence, the Committee decided to wait for reply of the firm.			

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	The case stands deferred.

78	**Case No.: 146/5/81-ALC2/2018**	Party Name: UNIVERSAL HEAT EXCHANGERS LIMITED	Meet No/Date:14/81-ALC2/2018 13.03.2019	Deferred
	HQ File :01/81/050/00354/AM19/	RLA File :32/24/040/00020/AM19/	Lic.No/Date:3210078574 18.07.2018	
	Decision: The Committee considered the case as per agenda and noted that the application was sent to MSME on 14.11.2018 for examination of the case. However, no comments have been received yet. The Committee decided to remind MSME for expediting the comments. The case stands deferred.			

79	**Case No.: 306/14/81-ALC2/2018**	Party Name: GEEKAY WIRES LIMITED	Meet No/Date:14/81-ALC2/2018 13.03.2019	Deferred
	HQ File :01/81/050/01024/AM19/	RLA File :09/24/040/00166/AM19/	Lic.No/Date:0910066494 20.07.2018	
	Decision: The Committee considered the case as per agenda and noted that hard copy of application has not yet been received from the applicant and concerned RA. An email was sent to concerned RA and the firm on 12.03.2019 to furnish complete set of application. In the mean time, the Committee decided to seek the applicant to furnish following information on the recommendation of the Consultant (TEC-3): 1. Sl. No. 2, 3 & 11 of the Standard Deficiency Format. 2. Details required as per annexure 4E with sample of both export items. The case stands deferred.			

80	**Case No.: 109/5/81-ALC2/2018**	Party Name: POLYCAB WIRES PVT.LTD.	Meet No/Date:14/81-ALC2/2018 13.03.2019	Deferred
	HQ File :01/81/050/00317/AM19/	RLA File :03/95/040/00347/AM19/	Lic.No/Date:0310822465 20.07.2018	
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per written comments given by DPIIT vide F. No.: P-47011/2/2019-TSW dated 04.01.2019. 1. Sl. No. 2, 3, 4, 5 &12 of the Standard Deficiency Format. 2. The exact use of each import item in the export items. The case stands deferred.			

81	**Case No.: 89/5/81-ALC2/2018**	Party Name: P. M. ELECTRO AUTO PVT. LTD.	Meet No/Date:14/81-ALC2/2018 13.03.2019	Deferred

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	HQ File :01/81/050/00297/AM19/	RLA File :31/83/040/00061/AM19/	Lic.No/Date:3110067121 23.07.2018	
	Decision: The Committee considered the case as per agenda and observed that a deficiency letter was sent to the applicant on 18.01.2019 followed by reminder on 13.03.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. The case stands deferred.			

82	**Case No.: 99/5/81-ALC2/2018**	Party Name: PARAM INDUSTRIES	Meet No/Date:14/81-ALC2/2018 13.03.2019	Deferred
	HQ File :01/81/050/00307/AM19/	RLA File :03/95/040/00368/AM19/	Lic.No/Date:0310822515 23.07.2018	
	Decision: The Committee considered the case as per agenda and observed that a deficiency letter was sent to the applicant on 18.01.2019 followed by reminder on 13.03.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. The case stands deferred.			

83	**Case No.: 143/5/81-ALC2/2018**	Party Name: TUBACEX PRAKASH INDIA PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2018 13.03.2019	Deferred
	HQ File :01/81/050/00351/AM19/	RLA File :03/95/040/00387/AM19/	Lic.No/Date:0310822579 25.07.2018	
	Decision: The Committee considered the case as per agenda and observed that a deficiency letter was sent to the applicant on 18.01.2019 followed by reminder on 13.03.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. The case stands deferred.			

84	**Case No.: 134/5/81-ALC2/2018**	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:14/81-ALC2/2018 13.03.2019	Deferred
	HQ File :01/81/050/00342/AM19/	RLA File :03/95/040/00121/AM19/	Lic.No/Date:0310822611 26.07.2018	
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per written comments given by DPIIT vide F. No.: P-47011/6/2019-TSW dated 04.01.2019. 1. Sl. No. 1, 2, 3, 4, 5, 9 &12 of the Standard Deficiency Format. 2. The exact use of each import item in the export products. The case stands deferred.			

85	**Case No.:**	Party Name: LEITWIND	Meet No/Date:14/81-	Deferred

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	155/5/81-ALC2/2018	SHRIRAM MANUFACTURING PRIVATE LIMITED	ALC2/2018 13.03.2019	
	HQ File :01/81/050/00363/AM19/	RLA File :04/24/040/00042/AM19/	Lic.No/Date:0410164534 27.07.2018	
	Decision: The Committee considered the case as per agenda and observed that a deficiency letter was sent to the applicant on 18.01.2019 followed by reminder on 13.03.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. The case stands deferred.			

86	**Case No.: 53/8/81-ALC2/2018**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:14/81-ALC2/2018 13.03.2019	Deferred
	HQ File :01/81/050/00435/AM19/	RLA File :34/24/040/00152/AM19/	Lic.No/Date:3410044376 31.07.2018	
	Decision: The Committee considered the case as per agenda and noted that as per recommendation of Consultant (TEC-1) has asked for following information where export product in rotor blade: 1. Net content of FRP in Export Product. 2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product. 3. Net weight of Pultrusions, plate and metal parts. 4. Net weight of Export Product. 5. Value of consumables. 6. Sl. No. 5 and 11 of the Standard Deficiency Format. It is observed that firm has responded to DL in few cases, Consultant (TEC-1) found DL responses to be deficient due to the following reasons: 1. One of the wastages indicated is nature/material wastage, which is not clear. 2. Wastage of various raw material indicated in different applications are different. 3. Production/Consumption data duly certified by Central Excise/GST authorities. Given there are many cases pending for ratification Committee decided to call the applicant for personal hearing to explain the case addressing all deficiencies mentioned above. The case stands deferred.			

87	**Case No.: 68/8/81-ALC2/2018**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:14/81-ALC2/2018 13.03.2019	Deferred
	HQ File :01/81/050/00450/AM19/	RLA File :34/24/040/00149/AM19/	Lic.No/Date:3410044374 31.07.2018	
	Decision: The Committee considered the case as per agenda and noted that as per recommendation of Consultant (TEC-1) has asked for following information where export product in rotor blade: 1. Net content of FRP in Export Product.			

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2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product.
3. Net weight of Pultrusions, plate and metal parts.
4. Net weight of Export Product.
5. Value of consumables.
6. Sl. No. 5 and 11 of the Standard Deficiency Format.

It is observed that firm has responded to DL in few cases, Consultant (TEC-1) found DL responses to be deficient due to the following reasons:

1. One of the wastages indicated is nature/material wastage, which is not clear.
2. Wastage of various raw material indicated in different applications are different.
3. Production/Consumption data duly certified by Central Excise/GST authorities.

Given there are many cases pending for ratification Committee decided to call the applicant for personal hearing to explain the case addressing all deficiencies mentioned above.

The case stands deferred.

	Case No.: 70/8/81-ALC2/2018	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:14/81-ALC2/2018 13.03.2019	Deferred
	HQ File :01/81/050/00452/AM19/	RLA File :34/24/040/00151/AM19/	Lic.No/Date:3410044375 31.07.2018	

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Decision: The Committee considered the case as per agenda and noted that as per recommendation of Consultant (TEC-1) has asked for following information where export product in rotor blade:

1. Net content of FRP in Export Product.
2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product.
3. Net weight of Pultrusions, plate and metal parts.
4. Net weight of Export Product.
5. Value of consumables.
6. Sl. No. 5 and 11 of the Standard Deficiency Format.

It is observed that firm has responded to DL in few cases, Consultant (TEC-1) found DL responses to be deficient due to the following reasons:

1. One of the wastages indicated is nature/material wastage, which is not clear.
2. Wastage of various raw material indicated in different applications are different.
3. Production/Consumption data duly certified by Central Excise/GST authorities.

Given there are many cases pending for ratification Committee decided to call the applicant for personal hearing to explain the case addressing all deficiencies mentioned above.

The case stands deferred.

89	**Case No.: 1/5/81-ALC2/2018**	Party Name: SEIKODENKI INDIA PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2018 13.03.2019	Deferred

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	HQ File :01/81/050/00209/AM19/	RLA File :04/24/040/00097/AM19/	Lic.No/Date:0410164566 03.08.2018	
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per written comments given by DPIIT vide F. No.: P-47011/5/2019-TSW dated 04.01.2019. 1. Sl. No. 1, 2, 5, 6 &11 of the Standard Deficiency Format. The case stands deferred.			

90	**Case No.: 2/5/81-ALC2/2018**	Party Name: SEIKODENKI INDIA PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2018 13.03.2019	Deferred
	HQ File :01/81/050/00210/AM19/	RLA File :04/24/040/00095/AM19/	Lic.No/Date:0410164564 03.08.2018	
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per written comments given by DPIIT vide F. No.: P-47011/5/2019-TSW dated 04.01.2019. 1. Sl. No. 1, 2, 5, 6 &11 of the Standard Deficiency Format. The case stands deferred.			

91	**Case No.: 163/5/81-ALC2/2018**	Party Name: SEIKODENKI INDIA PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2018 13.03.2019	Deferred
	HQ File :01/81/050/00371/AM19/	RLA File :04/24/040/00098/AM19/	Lic.No/Date:0410164567 03.08.2018	
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per written comments given by DPIIT vide F. No.: P-47011/5/2019-TSW dated 04.01.2019. 1. Sl. No. 1, 2, 5, 6 &11 of the Standard Deficiency Format. The case stands deferred.			

92	**Case No.: 164/5/81-ALC2/2018**	Party Name: SEIKODENKI INDIA PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2018 13.03.2019	Deferred
	HQ File :01/81/050/00372/AM19/	RLA File :04/24/040/00096/AM19/	Lic.No/Date:0410164565 03.08.2018	
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per written comments given by DPIIT vide F. No.: P-47011/5/2019-TSW dated 04.01.2019. 1. Sl. No. 1, 2, 5, 6 &11 of the Standard Deficiency Format.			

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	The case stands deferred.			

93	**Case No.: 14/5/81-ALC2/2018**	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:14/81-ALC2/2018 13.03.2019	Deferred
	HQ File :01/81/050/00222/AM19/	RLA File :03/94/040/00218/AM19/	Lic.No/Date:0310822970 10.08.2018	
	Decision: The Committee considered the case as per agenda and noted that firm's reply sent to DPIIT on 11.03.2019. However, no comments have been received yet. The Committee decided to wait for comments. The case stands deferred.			

94	**Case No.: 149/14/81-ALC2/2018**	Party Name: SRONS ENGINEERS	Meet No/Date:14/81-ALC2/2018 13.03.2019	Deferred
	HQ File :01/81/050/00867/AM19/	RLA File :30/24/040/00024/AM19/	Lic.No/Date:3010104433 11.09.2018	
	Decision: The Committee considered the case as per agenda and noted that the case was referred to MSME on 07.03.2019 for examination. However, no comments have been received yet. The matter was deliberated and on the recommendation of Consultant (TEC-3), the Committee decided to seek the applicant to furnish the following information: 1. Sl. No. 2, 3, 5, 11 &15 of the Standard Deficiency Format. The case stands deferred.			

95	**Case No.: 78/14/81-ALC2/2018**	Party Name: ANKIT FASTENERS PVT LTD.,	Meet No/Date:14/81-ALC2/2018 13.03.2019	Deferred
	HQ File :01/81/050/00896/AM19/	RLA File :07/24/040/00188/AM19/	Lic.No/Date:0710114068 30.10.2018	
	Decision: The Committee considered the case as per agenda and as per advice of Consultant (TEC-3) decided to seek a clarification from the applicants to why import item mention as "wire" whereas in the process chart import item is mentioned as "Rod". The case stands deferred.			

96	**Case No.: 94/8/81-ALC2/2018**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:14/81-ALC2/2018 13.03.2019	Deferred
	HQ File :01/81/050/00476/AM19/	RLA File :34/24/040/00248/AM19/	Lic.No/Date:3410044676 09.11.2018	

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Decision: The Committee considered the case as per agenda and noted that as per recommendation of Consultant (TEC-1) has asked for following information where export product in rotor blade:

1. Net content of FRP in Export Product.
2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product.
3. Net weight of Pultrusions, plate and metal parts.
4. Net weight of Export Product.
5. Value of consumables.
6. Sl. No. 5 and 11 of the Standard Deficiency Format.

It is observed that firm has responded to DL in few cases, Consultant (TEC-1) found DL responses to be deficient due to the following reasons:

1. One of the wastages indicated is nature/material wastage, which is not clear.
2. Wastage of various raw material indicated in different applications are different.
3. Production/Consumption data duly certified by Central Excise/GST authorities.

Given there are many cases pending for ratification Committee decided to call the applicant for personal hearing to explain the case addressing all deficiencies mentioned above.

The case stands deferred.

97	**Case No.: 95/8/81-ALC2/2018**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:14/81-ALC2/2018 13.03.2019	Deferred
	HQ File :01/81/050/00477/AM19/	RLA File :34/24/040/00253/AM19/	Lic.No/Date:3410044678 09.11.2018	

Decision: The Committee considered the case as per agenda and noted that as per recommendation of Consultant (TEC-1) has asked for following information where export product in rotor blade:

1. Net content of FRP in Export Product.
2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product.
3. Net weight of Pultrusions, plate and metal parts.
4. Net weight of Export Product.
5. Value of consumables.
6. Sl. No. 5 and 11 of the Standard Deficiency Format.

It is observed that firm has responded to DL in few cases, Consultant (TEC-1) found DL responses to be deficient due to the following reasons:

1. One of the wastages indicated is nature/material wastage, which is not clear.
2. Wastage of various raw material indicated in different applications are different.
3. Production/Consumption data duly certified by Central Excise/GST authorities.

Given there are many cases pending for ratification Committee decided to call the applicant for personal hearing to explain the case addressing all deficiencies mentioned above.

The case stands deferred.

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98	**Case No.: 96/8/81-ALC2/2018**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:14/81-ALC2/2018 13.03.2019	Deferred
	HQ File :01/81/050/00478/AM19/	RLA File :34/24/040/00249/AM19/	Lic.No/Date:3410044677 09.11.2018	

Decision: The Committee considered the case as per agenda and noted that as per recommendation of Consultant (TEC-1) has asked for following information where export product in rotor blade:

1. Net content of FRP in Export Product.
2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product.
3. Net weight of Pultrusions, plate and metal parts.
4. Net weight of Export Product.
5. Value of consumables.
6. Sl. No. 5 and 11 of the Standard Deficiency Format.

It is observed that firm has responded to DL in few cases, Consultant (TEC-1) found DL responses to be deficient due to the following reasons:

1. One of the wastages indicated is nature/material wastage, which is not clear.
2. Wastage of various raw material indicated in different applications are different.
3. Production/Consumption data duly certified by Central Excise/GST authorities.

Given there are many cases pending for ratification Committee decided to call the applicant for personal hearing to explain the case addressing all deficiencies mentioned above.

The case stands deferred.

99	**Case No.: 202/14/81-ALC2/2018**	Party Name: CYPRESS INDUSTRIES INDIA PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2018 13.03.2019	Deferred
	HQ File :01/81/050/00920/AM19/	RLA File :08/24/040/00246/AM19/	Lic.No/Date:0810143844 13.11.2018	

Decision: The Committee considered the case as per agenda and noted that the application was sent to MSME on 07.03.2019 for examination of the case. However, no comments have been received yet. The Committee decided to wait for comments.

The case stands deferred.

100	**Case No.: 269/14/81-ALC2/2018**	Party Name: HVR SOLAR PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2018 13.03.2019	Deferred
	HQ File :01/81/050/00987/AM19/	RLA File :05/23/040/00371/AM19/	Lic.No/Date:0510408709 29.11.2018	

Decision: The Committee considered the case as per agenda and noted the recommendations of Consultant (TEC-3). The matter was deliberated and decided to seek from the applicant to furnish the following information:

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1. Complete specification with wattage and electrical rating of cells imported with respect to different type of each cell.
2. Calculation of quantity required for each module.

The case stands deferred.

	Case No.: 196/14/81-ALC2/2018	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date:14/81-ALC2/2018 13.03.2019	**Approved**
	HQ File :01/81/050/00914/AM19/	RLA File :05/23/040/00365/AM19/	Lic.No/Date:0510408716 30.11.2018	

Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per written comments given by Consultant (TEC-3):

	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
101	1	74081190	COPPER WIRE ROD / CC ROD (EC GRADE) (99.99 % PURITY ELECTROLYTIC GRADE)	1.01 Kg/Kg content in the export product
	2	39019090	* XLPE COMPOUND / CROSSLINKABLE POLYETHYLENE COMPOUND OF **RELEVENT** GRADE	1.05 Kg/Kg content in the export product
	3	39041090	PVC RESIN	1.05 Kg/Kg content in the export product
	4	28258000	ANTIMONY TRIOXIDE	May be deleted
	5	72179099	GALVANISED STEELWIRE / G. I. WIRE	1.02 Kg/Kg content in the export product
	6	39199090	SEMI CONDUCTIVE WATER BLOCKING TAPE / WATER BLOCKING TAPE	1.01 sq. mtr/sq. mtr content in the export product
	7	76051100	ALUMINIUM WIRE ROD (ELECTROLYTIC GRADE)	1.01 Kg/Kg content in the export product
	8	74101100	** COPPER TAPE (ELECTROLYTIC HIGH CONDUCTIVITY GRADE)	1.01 Kg/Kg content in the export product
	9	39019090	HDPE (HIGH DENSITY POLYETHYLENE)	1.05 Kg/Kg content in the export product
	10	39089090	*** NYLON COMPOUND OF **RELEVENT** GRADE	1.05 Kg/Kg content in the export product
	11	68149090	GLASS MICA TAPE	1.01 Kg/Kg content in the export product
	12	40027000	ETHYLENE PROPYLENE RUBBER (EPDM/EPR)	1.05 Kg/Kg content in the export product
	13	78019990	REMELTED LEAD INGOTS	1.01 Kg/Kg content in the export product

***The word "ANY" may be replaced by "RELEVENT".**
**** The words "COPPER FOIL" may be deleted.**
***** The word "DIFFERENT" may be replaced with "RELEVENT".**

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RA concerned may take suitable consequential action accordingly.

Case No.: 219/14/81-ALC2/2018	Party Name: P.K.STEEL AND METAL WORKS	Meet No/Date:14/81-ALC2/2018 13.03.2019	**Approved**
HQ File :01/81/050/00937/AM19/	RLA File :05/24/040/00490/AM19/	Lic.No/Date:0510408754 04.12.2018	

102 **Decision:** The Committee considered the case as per agenda and noted that the case was referred to MSME on 07.03.2019 for examination. However, no comments have been received yet. Hence, the Committee decided to fix the following ad-hoc norms as recommended by Consultant (TEC-3) and representative of MSME **with the condition that the grade & thickness of steel should match in export & import**:

ITCHS Code	Export item	Quantity	ITCHS Code	Import item	Recommended Quantity
73239390	Table, Kitchen & other household articles made from Magnetic Stainless Steel Circles of GRADE 410 (Stainless Steel Content: 101818.180 Kgs)	101818.180 Kg	72199090	Magnetic Stainless Steel Circles of GRADE 410	1.07 Kg/Kg content in the export product

RA concerned may take suitable consequential action accordingly.

Case No.: 222/14/81-ALC2/2018	Party Name: MAHARASHTRA SEAMLESS LIMITED	Meet No/Date:14/81-ALC2/2018 13.03.2019	Deferred
HQ File :01/81/050/00940/AM19/	RLA File :05/24/040/00483/AM19/	Lic.No/Date:0510408807 06.12.2018	

103 **Decision:** The Committee considered the case as per agenda and decided to seek the applicant to furnish the following information as recommended by Consultant (TEC-3):

1. Surface area of pipe to be coated.
2. Thickness of individual coatings.
3. Net content of steel in coated pipes.
4. Calculations of quantity of coating materials to be imported.

The case stands deferred.

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104	**Case No.: 212/14/81-ALC2/2018**	Party Name: HEENA METAL PVT LTD.	Meet No/Date:14/81-ALC2/2018 13.03.2019	Approved
	HQ File :01/81/050/00930/AM19/	RLA File :03/94/040/00487/AM19/	Lic.No/Date:0310825823 20.12.2018	

Decision: The Committee considered the case as per agenda and noted that the case was referred to MSME on 07.03.2019 for examination. However, no comments have been received yet. Hence, the Committee decided to fix the following ad-hoc norms as recommended by Consultant (TEC-3) **with the condition that the grade of zinc should match in export & import and import item shoud contain 100% content of zinc**:

ITCHS Code	Export item	Quantity	ITCHS Code	Import item	Recommended Quantity
79011200	ZINC INGOTS/BAR Grade of Zinc to match in Export, product and Import item.	50000.000 Kg	79020010	ZINC SCRAP ALL GRADES Grade of Zinc to match in export product & import item	1.07 Kg/Kg content in the export product

RA concerned may take suitable consequential action accordingly.

105	**Case No.: 223/14/81-ALC2/2018**	Party Name: ELECTROLEAD PUNE PVT. LTD.	Meet No/Date:14/81-ALC2/2018 13.03.2019	**Approved**
	HQ File :01/81/050/00941/AM19/	RLA File :31/83/040/00155/AM19/	Lic.No/Date:3110067266 28.12.2018	

Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 06.03.2019 for examination. However, no comments have been received yet. The matter was deliberated and on the recommendations of Consultant (TEC-3), the Committee decided to fix the following ad-hoc norms **with the condition that the grade of Aluminium should match in export & import**:

ITCHS Code	Export item	Quantity	ITCHS Code	Import item	Recommended Quantity
76051999	ALUMINIUM WIRE.	300.000 MT	76011040	ALUMINIUM WIRE ROD GRADE 1080 OR GRADE 1199	1.01 Kg/Kg content in the export product

RA concerned may take suitable consequential action accordingly.

106	**Case No.: 238/14/81-ALC2/2018**	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date:14/81-ALC2/2018 13.03.2019	Deferred

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	HQ File :01/81/050/00956/AM19/	RLA File :05/23/040/00414/AM19/	Lic.No/Date:0510409270 09.01.2019	
	Decision: The Committee considered the case as per agenda and noted that the case was referred to Consultant (TEC-3) on 06.03.2019 for examination. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.			

107	**Case No.: 240/14/81-ALC2/2018**	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date:14/81-ALC2/2018 13.03.2019	Deferred
	HQ File :01/81/050/00958/AM19/	RLA File :05/23/040/00393/AM19/	Lic.No/Date:0510409272 09.01.2019	
	Decision: The Committee considered the case as per agenda and noted that the case was referred to Consultant (TEC-3) on 06.03.2019 for examination. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.			

108	**Case No.: 235/14/81-ALC2/2018**	Party Name: PARAM INDUSTRIES	Meet No/Date:14/81-ALC2/2018 13.03.2019	Deferred
	HQ File :01/81/050/00953/AM19/	RLA File :03/95/040/01009/AM19/	Lic.No/Date:0310826252 09.01.2019	
	Decision: The Committee considered the case as per agenda and noted that the case was referred to MSME on 07.03.2019 for examination. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.			

109	**Case No.: 236/14/81-ALC2/2018**	Party Name: PARAM INDUSTRIES	Meet No/Date:14/81-ALC2/2018 13.03.2019	**Deferred**
	HQ File :01/81/050/00954/AM19/	RLA File :03/95/040/01010/AM19/	Lic.No/Date:0310826253 09.01.2019	
	Decision: The Committee considered the case as per agenda and noted that the case was referred to MSME on 07.03.2019 for examination. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.			

110	**Case No.: 242/14/81-ALC2/2018**	Party Name: DEEP SUN INDUSTRIES	Meet No/Date:14/81-ALC2/2018 13.03.2019	**Deferred**
	HQ File	RLA File	Lic.No/Date:3110067282	

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	:01/81/050/00960/AM19/	:31/83/040/00145/AM19/	15.01.2019	
	Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 06.03.2019 for examination. However, the Committee observed that the manufacturing processes and quantity of inputs are not clear in the application. Hence, the Committee decided to call the applicant for personal hearing to explain the case in the forthcoming NC meeting. The case stands deferred.			

111	**Case No.: 248/14/81-ALC2/2018**	Party Name: ARMOR PLAST LIMITED	Meet No/Date:14/81-ALC2/2018 13.03.2019	Deferred
	HQ File :01/81/050/00966/AM19/	RLA File :07/24/040/00245/AM19/	Lic.No/Date:0710114425 18.01.2019	
	Decision: The Committee considered the case as per agenda and noted that the hard copy of application has not yet been received from the firm and concerned RA. Hence, the Committee decided to seek from the firm and concerned RA to furnish complete set of application for examination of the case. The case stands deferred.			

112	**Case No.:250/14/81-ALC2/2018**	Party Name: BILCARE LIMITED	Meet No/Date:14/81-ALC2/2018 13.03.2019	Deferred
	HQ File :01/81/050/00968/AM19/	RLA File :31/83/040/00165/AM19/	Lic.No/Date:3110067293 21.01.2019	
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish the following information as recommended by Consultant (TEC-1): 1. Net content of each import item in the export items. 2. Thickness of PVC film to be imported. 3. Wastage at each stage of manufacturing. The case stands deferred.			

113	**Case No.: 253/14/81-ALC2/2018**	Party Name: TECHNO TRAK ENGINEERS	Meet No/Date:14/81-ALC2/2018 13.03.2019	Deferred
	HQ File :01/81/050/00971/AM19/	RLA File :31/83/040/00160/AM19/	Lic.No/Date:3110067297 24.01.2019	
	Decision: The Committee considered the case as per agenda and noted that the case was referred to Consultant (TEC-3) on 06.03.2019 for examination. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.			

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114	**Case No.: 254/14/81-ALC2/2018**	Party Name: TECHNO TRAK ENGINEERS	Meet No/Date:14/81-ALC2/2018 13.03.2019	Deferred
	HQ File :01/81/050/00972/AM19/	RLA File :31/83/040/00161/AM19/	Lic.No/Date:3110067298 24.01.2019	
	Decision: The Committee considered the case as per agenda and noted that the case was referred to Consultant (TEC-3) on 06.03.2019 for examination. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.			

115	**Case No.: 257/14/81-ALC2/2018**	Party Name: VOESTALPINE VAE VKN INDIA P. LTD. (FORMERLY)	Meet No/Date:14/81-ALC2/2018 13.03.2019	Deferred
	HQ File :01/81/050/00975/AM19/	RLA File :05/24/040/00603/AM19/	Lic.No/Date:0510409464 24.01.2019	
	Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 06.03.2019 for examination. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.			

116	**Case No.:261/14/81-ALC2/2018**	Party Name: CMI ENERGY INDIA PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2018 13.03.2019	Deferred
	HQ File :01/81/050/00979/AM19/	RLA File :05/23/040/00433/AM19/	Lic.No/Date:0510409502 29.01.2019	
	Decision: The Committee considered the case as per agenda and noted that the case was referred to Consultant (TEC-3) on 05.03.2019 for examination. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.			

117	**Case No.: 262/14/81-ALC2/2018**	Party Name: CONSOLIDATED COIN COMPANY PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2018 13.03.2019	Deferred
	HQ File :01/81/050/00980/AM19/	RLA File :05/23/040/00462/AM19/	Lic.No/Date:0510409513 29.01.2019	
	Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 06.03.2019 for examination. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.			

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118	**Case No.: 266/14/81-ALC2/2018**	Party Name: JINDAL QUALITY TUBULAR LIMITED	Meet No/Date:14/81-ALC2/2018 13.03.2019	Deferred
	HQ File :01/81/050/00984/AM19/	RLA File :05/23/040/00434/AM19/	Lic.No/Date:0510409539 31.01.2019	
	Decision: The Committee considered the case as per agenda and decided to seek the applicant to furnish the following information as recommended by Consultant (TEC-3): 1. Sl. No. 2 of the Standard Deficiency Format. 2. Calculation of wastage with justification. 3. Details of Duplex material with justification. The case stands deferred.			

119	**Case No.: 270/14/81-ALC2/2018**	Party Name: JINDAL SAW LIMITED	Meet No/Date:14/81-ALC2/2018 13.03.2019	Deferred
	HQ File :01/81/050/00988/AM19/	RLA File :05/23/040/00480/AM19/	Lic.No/Date:0510409551 01.02.2019	
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish the following information as recommended by Consultant (TEC-3): 1. Surface area of pipe to be coated. 2. Thickness of individual coatings. 3. Net content of steel in coated pipes. The case stands deferred.			

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(65)
13/3/19

विषय:- प्रकिया पुस्तक (खण्ड) के पैरा 4.7 के अनुसार मानदण्डों की पुष्टि अग्रिम लाइसेंस सं० 0310821187 दिनांक 23.05.2018

के ई सी इण्टरनेशनल लिमिटेड के आवेदन की प्रति अपर महानिदेशक विदेश व्यापार के कार्यालय **मुम्बई** ने निर्यात मद इंजीनियरिंग के लिए मानदण्डों के निर्धारण हेतु अग्रेषित की है। आयात निर्यात प्रपत्र के परिशिष्ट-11 क और उप खण्ड 2 में पार्टी के आवेदन की एक प्रति इसके संलग्नकों के साथ संलग्न की गई है।

उक्त मामले में अपनी टिप्पणियाँ इस कार्यालय को अविलम्ब प्रस्तुत करने का अनुरोध किया जाता है। मामलें को **आगामी बैठक** को सूचीबध्द किया जाना अपेक्षित है।

संलग्नक: यथोपरि

विनोद कश्यप
(विनोद कुमार कश्यप)
विदेश व्यापार विकास अधिकारी
फोन न० 23061562: एक्स 267

श्री संदीप चौहान,
विकास अधिकारी,
औद्योगिक नीति एवं संवर्धन विभाग,
उद्योग भवन, नई दिल्ली।

डीजीएफटी यू.ओ. सं. 01/81/50/276/एएम-19/शुल्क मुक्त योजना-2/808 दिनांक/12.11.2018

डीआईपीपी (टीएस अनुभाग)

मैसर्स के ई सी अंतरराष्ट्रीय लिमिटेड अग्रिम प्राधिकार पत्र स.0310821187 दिनाँक 23.05.2018 के लिए फर्म को मानक दक्षता प्रारूप के एसएल संख्या 4,5 और 12 के संदर्भ में जानकारी प्रस्तुत करने के लिए अनुरोध किया जा सकता है।

एफटीडीओ, श्री चंद्रकांत रेड्डी मल्लू, सहायक डीजीएफटी
फाइल नंबर P-47011/399/2018-टीएसडब्ल्य**दिनांक** 13.12.2018

सीमा
13/12/2018
(सीमा बाई मीना)
सहायक अनुभाग अधिकारी

2
13/12/18

विषय:- प्रकिया पुस्तक (खण्ड) के पैरा 4.7 के अनुसार मानदण्डों की पुष्टि अग्रिम लाइसेंस सं० 0310822348 दिनांक 17.07.2018

75
13/3/19

स्टेरलाइट पावर ट्रांसमिशन लिमिटेड के आवेदन की प्रति अपर महानिदेशक विदेश व्यापार के कार्यालय **मुम्बई** ने निर्यात मद इंजीनियरिंग के लिए मानदण्डों के निर्धारण हेतु अग्रेषित की है। आयात निर्यात प्रपत्र के परिशिष्ट-11 क और उप खण्ड 2 में पार्टी के आवेदन की एक प्रति इसके संलग्नकों के साथ संलग्न की गई है।

उक्त मामले में अपनी टिप्पणियाँ इस कार्यालय को अविलम्ब प्रस्तुत करने का अनुरोध किया जाता है। मामलें को **आगामी मीटिंग** में सूचीबध्द किया जाना अपेक्षित है।

संलग्नक: यथोपरि

(श्री चंद्रकांत रेड्डी)
सहायक विदेश व्यापार महानिदेशालय
फोन नं० 23061562: एक्स 229

श्री संदीप चौहान,
विकास अधिकारी,
औद्योगिक नीति एवं संवर्धन विभाग,
उद्योग भवन, नई दिल्ली।

डीजीएफटी यू.ओ. सं. 01/81/50/341/एएम-19/शुल्क मुक्त योजना-2/829. दिनांक 16.11.2018

DIPP(TS Section)

M/s Sterlite Power Transmission, AA No. 0310822348, Dt. 17.07.2018
It is observed that import item no. 1 is in the form of coil, which is not permitted as per GN-2.
The export items at S.Nos. 11 & 12 and the import item at S.no. 5 appear to be same.
Further, the firm may be requested to provide information as per SDF S.No. 1 to 5, 10,11,12 and exact use of import items in the export products.

FTDO, Shri Chandrakant Reddy, Assistant DGFT
Fille No.P-47011/7/2019-TSW Dated 04.01.2019

Issued through peon book
Seema
4/1/2019

O/C.

Seema 4/1/2019
(Seema Bai Meena)
ASO

Reminder to go.

(80)
13/3/19

विषय:- प्रकिया पुस्तक (खण्ड) के पैरा 4.7 के अनुसार मानदण्डों की पुष्टि अग्रिम लाइसेंस सं० 0310822465 दिनांक 20.07.2018

पोलीकैब वायर्स प्राइवेट लिमिटेड के आवेदन की प्रति अपर महानिदेशक विदेश व्यापार के कार्यालय **मुम्बई** ने निर्यात मद इंजीनियरिंग के लिए मानदण्डों के निर्धारण हेतु अग्रेषित की है। आयात निर्यात प्रपत्र के परिशिष्ट-11 क और उप खण्ड 2 में पार्टी के आवेदन की एक प्रति इसके संलग्नकों के साथ संलग्न की गई है।

उक्त मामले में अपनी टिप्पणियाँ इस कार्यालय को अविलम्ब प्रस्तुत करने का अनुरोध किया जाता है। मामलें को **आगामी मीटिंग** में सूचीबध्द किया जाना अपेक्षित है।

संलग्नक: यथोपरि

(श्री चंद्रकांत रेड्डी)
सहायक विदेश व्यापार महानिदेशालय
फोन न० 23061562: एक्स 229

श्री संदीप चौहान,
विकास अधिकारी,
औद्योगिक नीति एवं संवर्धन विभाग,
उद्योग भवन, नई दिल्ली।

डीजीएफटी यू.ओ. सं. 01/81/50/317/एएम-19/शुल्क मुक्त योजना-2/827 दिनांक 16.11.2018

DIPP(TS Section)

M/s Polycab Wires Pvt.Ltd. AA No. 0310822465, Dt. 20.07.2018
"We may request the firm to provide following information:-
As per SDF s.no. 2,3,4,5,12 and exact use of each import item in the export items.

FTDO, Shri Chandrakant Reddy, Assistant DGFT
Fille No.P-47011/2/2019-TSW Dated 04.01.2019

Issued through Peonbook
Seema 4/1/2019

O/C.

Seema 4/1/2019
(Seema Bai Meena)
ASO

विषय:- प्रक्रिया पुस्तक (खण्ड) के पैरा 4.7 के अनुसार मानदण्डों की पुष्टि अग्रिम लाइसेंस सं० 0310822611 दिनांक 26.07.2018

(84)
13/3/19

स्टेरलाइट पावर ट्रांसमिशन लिमिटेड के आवेदन की प्रति अपर महानिदेशक विदेश व्यापार के कार्यालय मुम्बई ने निर्यात मद इंजीनियरिंग के लिए मानदण्डों के निर्धारण हेतु अग्रेषित की है। आयात निर्यात प्रपत्र के परिशिष्ट-11 क और उप खण्ड 2 में पार्टी के आवेदन की एक प्रति इसके संलग्नकों के साथ संलग्न की गई है।

उक्त मामले में अपनी टिप्पणियाँ इस कार्यालय को अविलम्ब प्रस्तुत करने का अनुरोध किया जाता है। मामलें को आगामी मीटिंग में सूचीबध्द किया जाना अपेक्षित है।

संलग्नक: यथोपरि

(श्री चंद्रकांत रेड्डी)
सहायक विदेश व्यापार महानिदेशालय
फोन न० 23061562: एक्स 229

श्री संदीप चौहान,
विकास अधिकारी,
औद्योगिक नीति एवं संवर्धन विभाग,
उद्योग भवन, नई दिल्ली।

डीजीएफटी यू.ओ. सं. 01/81/50/342/एएम-19/शुल्क मुक्त योजना-2/828 दिनांक 16.11.2018

DIPP(TS Section)

M/s Sterlite Power Transmission, AA No. 0310822611, Dt. 26.07.2018
The firm may be requested to provide information as per SDF S.No. 1 to 5,9 to 12 and exact use of import items in the export products.

FTDO, Shri Chandrakant Reddy, Assistant DGFT
Fille No.P-47011/6/2019-TSW Dated 04.01.2019

Seema
4/1/2019
(Seema Bai Meena)
ASO

Issued through peonbook
Seema
4/1/2019

O/C.

विषय:- प्रकिया पुस्तक (खण्ड) क पर। 4.7 क अनुसार [illegible]
सं० 0410164566 दिनांक 03.08.2018

(89) 13/3/19

सिकोड़ेंकि इंडिया प्राइवेट लिमिटेड के आवेदन की प्रति अपर महानिदेशक विदेश व्यापार के कार्यालय **चैन्नई** ने निर्यात मद इंजीनियरिंग के लिए मानदण्डों के निर्धारण हेतु अग्रेषित की है। आयात निर्यात प्रपत्र के परिशिष्ट-11 क और उप खण्ड 2 में पार्टी के आवेदन की एक प्रति इसके संलग्नकों के साथ संलग्न की गई है।

उक्त मामले में अपनी टिप्पणियाँ इस कार्यालय को अविलम्ब प्रस्तुत करने का अनुरोध किया जाता है। मामलें को **आगामी मीटिंग** में सूचीबध्द किया जाना अपेक्षित है।

संलग्नक: यथोपरि

(श्री चंद्रकांत रेड्डी)
सहायक विदेश व्यापार महानिदेशालय
फोन नo 23061562: एक्स 229

श्री संदीप चौहान,
विकास अधिकारी,
औद्योगिक नीति एवं संवर्धन विभाग,
उद्योग भवन, नई दिल्ली।

डीजीएफटी यू.ओ. सं. 01/81/50/209/एएम-19/शुल्क मुक्त योजना-2/833. दिनांक 16.11.2018.

DIPP(TS Section)

M/s Seikodenki India Pvt. Ltd. , AA No. 0410164566, Dt. 03.08.2018
We may request the firm to provide information as per SDF S.No. 1,2,5,6 and 11

FTDO, Shri Chandrakant Reddy, Assistant DGFT
Fille No.P-47011/5/2019-TSW Dated 04.01.2019

Issued through peon book
Seema
4/1/2019

O/C

Seema 4/1/2019
(Seema Bai Meena)
ASO

सं० 0410164564 दिनांक 03.08.2018

(90) 13/3/19

सिकोड़ेंकि इंडिया प्राइवेट लिमिटेड के आवेदन की प्रति अपर महानिदेशक विदेश व्यापार के कार्यालय चैन्नई ने निर्यात मद इंजीनियरिंग के लिए मानदण्डों के निर्धारण हेतु अग्रेषित की है। आयात निर्यात प्रपत्र के परिशिष्ट-11 क और उप खण्ड 2 में पार्टी के आवेदन की एक प्रति इसके संलग्नकों के साथ संलग्न की गई है।

उक्त मामले में अपनी टिप्पणियाँ इस कार्यालय को अविलम्ब प्रस्तुत करने का अनुरोध किया जाता है। मामलें को आगामी मीटिंग में सूचीबध्द किया जाना अपेक्षित है।

संलग्नक: यथोपरि

(श्री चंद्रकांत रेड्डी)
सहायक विदेश व्यापार महानिदेशालय
फोन नं० 23061562: एक्स 229

श्री संदीप चौहान,
विकास अधिकारी,
औद्योगिक नीति एवं संवर्धन विभाग,
उद्योग भवन, नई दिल्ली।

डीजीएफटी यू.ओ. सं. 01/81/50/210/एएम-19/शुल्क मुक्त योजना-2/824 दिनांक 15.11.2018

DIPP(TS Section)

M/s Seikodenki India Pvt. Ltd. , AA No. 0410164564, Dt. 03.08.2018
We may request the firm to provide information as per SDF S.No. 1,2,5,6 and 11

FTDO, Shri Chandrakant Reddy, Assistant DGFT
Fille No.P-47011/5/2019-TSW Dated 04.01.2019

Seema 4/1/2019
(Seema Bai Meena)
ASO

Issued through peon book
Seema
4/1/2019

O/C.

सं० 0410164567 दिनांक 03.08.2018

(91) 13/3/19

सिकोड़ेंकि इंडिया प्राइवेट लिमिटेड के आवेदन की प्रति अपर महानिदेशक विदेश व्यापार के कार्यालय **चैन्नई** ने निर्यात मद इंजीनियरिंग के लिए मानदण्डों के निर्धारण हेतु अग्रेषित की है। आयात निर्यात प्रपत्र के परिशिष्ट-11 क और उप खण्ड 2 में पार्टी के आवेदन की एक प्रति इसके संलग्नकों के साथ संलग्न की गई है।

उक्त मामले में अपनी टिप्पणियाँ इस कार्यालय को अविलम्ब प्रस्तुत करने का अनुरोध किया जाता है। मामलें को **आगामी मीटिंग** में सूचीबध्द किया जाना अपेक्षित है।

संलग्नक: यथोपरि

(श्री चंद्रकांत रेड्डी)
सहायक विदेश व्यापार महानिदेशालय
फोन न० 23061562: एक्स 229

श्री संदीप चौहान,
विकास अधिकारी,
औद्योगिक नीति एवं संवर्धन विभाग,
उद्योग भवन, नई दिल्ली।

डीजीएफटी यू.ओ. सं. 01/81/50/371/एएम-19/शुल्क मुक्त योजना-2/ 832 दिनांक 16.11.2018

DIPP(TS Section)

M/s Seikodenki India Pvt. Ltd. , AA No. 0410164567, Dt. 03.08.2018
We may request the firm to provide information as per SDF S.No. 1,2,5,6 and 11

FTDO, Shri Chandrakant Reddy, Assistant DGFT
Fille No.P-47011/5/2019-TSW Dated 04.01.2019

Issued through peonbook
Seema
4/1/2019

O/C

Seema
4/1/2019
(Seema Bai Meena)
ASO

सं० 0410164565 दिनांक 03.08.2018

(92) 13/3/19

सिकोड़ेंकि इंडिया प्राइवेट लिमिटेड के आवेदन की प्रति अपर महानिदेशक विदेश व्यापार के कार्यालय चैन्नई ने निर्यात मद इंजीनियरिंग के लिए मानदण्डों के निर्धारण हेतु अग्रेषित की है। आयात निर्यात प्रपत्र के परिशिष्ट-11 क और उप खण्ड 2 में पार्टी के आवेदन की एक प्रति इसके संलग्नकों के साथ संलग्न की गई है।

उक्त मामले में अपनी टिप्पणियाँ इस कार्यालय को अविलम्ब प्रस्तुत करने का अनुरोध किया जाता है। मामलें को आगामी मीटिंग में सूचीबध्द किया जाना अपेक्षित है।

संलग्नक: यथोपरि

(श्री चंद्रकांत रेड्डी)
सहायक विदेश व्यापार महानिदेशालय
फोन नं० 23061562: एक्स 229

श्री संदीप चौहान,
विकास अधिकारी,
औद्योगिक नीति एवं संवर्धन विभाग,
उद्योग भवन, नई दिल्ली।

डीजीएफटी यू.ओ. सं. 01/81/50/372/एएम-19/शुल्क मुक्त योजना-2/838 दिनांक 19.11.2018

DIPP(TS Section)

M/s Seikodenki India Pvt. Ltd. , AA No. 0410164565, Dt. 03.08.2018
We may request the firm to provide information as per SDF S.No. 1,2,5,6 and 11

FTDO, Shri Chandrakant Reddy, Assistant DGFT
Fille No.P-47011/5/2019-TSW Dated 04.01.2019

Seema 4/1/2019
(Seema Bai Meena)
ASO

Issued through peonbook
Seema
4/1/2019

O/C